

GST Annual Return and Audit

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1st Edition

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1. HOW TO READ THIS BOOK?

About the Book

- This book contains Provision with respect to Annual Return and Reconciliation Statement (GST Audit) included in Central Goods and Service Tax Act and Rules thereunder.
- Book does not contain state specific rules, notification, circulars, press release etc. with respect to Annual Return and GST Audit.
- 'Orange' colour is used for authors comments on GST Act, CGST Rules, Notification etc. Key words in respective sections are highlighted in bold.
- Wherever required the content of the official documents, notification etc are referred or reproduced in the Author comment.
- The Author is grateful to CA Sunil Gabhawalla under whose guidance I learnt Indirect Taxes/GST
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Readers can also view our videos on GST Youtube.com/c/Pritam Mahure

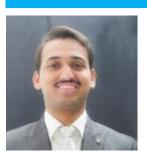
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2. ABOUT AUTHOR

CA Pritam Mahure



CA Pritam Mahure has over fourteen years of work experience in GST. Pritam has authored five books on GST and Gulf VAT. He has actively worked on comprehensive GST / VAT impact and implementation assignments in India, UAE and KSA. Pritam is actively assisting Government agencies on key indirect tax reforms.

Pritam is 'Master Trainer' for ICAI for GST as well as Gulf VAT. He has addressed more than 100 conferences for various chamber of commerce including CII, ASSOCHAM, NASSCOM, MCCIA, ICAI, Government officials etc across UAE, Oman, Bahrain, Kuwait and India.

Pritam is a columnist and writes regularly in Business Line, Business Standard, Economic Times, Times of India, Times of Oman, Asian Age, Deccan Herald, Taxindiaonline.com etc

Pritam has addressed more than 15,000 professionals and 3,000 Government officials. His trainings/ lectures are also featured in trending videos on VAT/GST on youtube.com

CA Vaishali Kharde



CA Vaishali Kharde currently practicing in the field of Indirect Taxation [Goods and Services Tax (GST), Service Tax, Excise and VAT] with CA Pritam Mahure since more than four years.

Vaishali is Leader and consultant in advisory firm for advising to leading Indian and multi-national entities

Vaishali has Authored a book named – "Handbook on E-way Bill"
Vaishali is a regular writer of articles at various web portal like Tax-India
Online, Tax-On Go, Taxguru etc.

Vaishali has Addressed seminars for students and professionals on GST Act, E-way Bill, Budget etc.

Vaishali has actively contributed her technical inputs in the Service Tax and GST books published by Bharat Publication, Delhi and New Book Corporation, Mumbai.

3. OVERVIEW OF GST ANNUAL RETURN AND AUDIT

3.1 FORMS PRESCIBED

It has been more than one year since introduction of GST. Typically, any GST law will either bring interpretation/ legal or compliance challenge. While the GST Council continues to take steps to iron out the interpretation/ legal aspects, still, compliance challenge seems to be either ignored or missed out and this is proving to be fatal as its building up un-precedented compliance burden on genuine GST payer.

Additionally, now 'Annual Return' which is applicable to every registered person is to be added in the compliance. The forms given below are prescribed under GST for annual Return:

FORM GSTR-9

Every registered person (other than an Input Service Distributor, a person paying tax under Section 51 or Section 52, a casual taxable person and a non-resident taxable person) shall require to furnish an annual return in 'Form GSTR 9' [Section 44(1) of the CGST Act, 2017 read with rule 80 of the CGST rules and Notification No. 39/2018 – Central Tax]

Form GSTR-9A

A person paying tax under section 10 (i.e. Composition Dealer) shall require to furnish the annual return in FORM GSTR-9A. [Rule 80 of the CGST rules and Notification No. 39/2018 – Central Tax]

Form GSTR-9B

Every electronic commerce operator required to collect tax at source under section 52 shall furnish annual statement in FORM GSTR -9B. However, same is not yet prescribed as TCS provision is made applicable from 1st October 2018. Hence, for FY 2017-18 Form GSTR-9B is not applicable.

Form GSTR-9C

A registered person whose aggregate turnover during a financial year exceeds INR 2 crores shall require get his accounts audited by GST auditor to submit a reconciliation statement duly certified, in FORM GSTR-9C [Section 44(2) of the CGST Act, 2017 read with rule 80 of the CGST rules and Notification No. 49/2018 – Central Tax].



3.2 GST ANNUAL RETURN AND AUDIT - EVER INCREASING GRAPH OF GST COMPLIANCES!

Annul Return (GSTR-9), is expected to be filed by GST payers in days to come. Additionally, certain GST payers, above threshold (INR 2 crore), will be required to file Reconciliation report in the form GSTR-9C (referred as 'GST Audit'). Its apparent that through Form-9 and Form-9C, the Government is looking for an additional data validation check from GST payer and as well as from GST auditors.

The following are certain challenges in the preparation and reconciliation of GST details at the time of filing of Annual Return.

Maze of numerous re-conciliations

The requirement to provide same details (say outward supply) in various returns such as GSTR-1, GSTR-3B, E-way Bills, GSTR-9, GSTR-9C, inherently creates a situation of reconciliation. Given this, as the same data (say outward supply) is filed in various returns, currently, GST payer is required to prepare the reconciliation of GSTR-1 vis-a-vis GSTR-3B, GSTR-2A vis-a-vis GSTR-3B, GSTR-3B vis-a-vis Financials, Financials vis-a-vis Annual Return, GSTR-1 vis-à-vis E-ways bills, GSTR-1 vis-à-vis Financials, GSTR-2A vis-à-vis Financials etc.

Further, reconciliation could be required as time of supply as per GST (based on accrual or receipt etc) and financials (based on accrual system of accounting) is different.

Additionally, key requirement of Form-9C (Audit) is to reconcile turnover declared in Audited Financials with GSTR-9, disclosure of rate wise liability, and re-conciliation of Input Tax Credit (ITC) of Financial Statement with Annual Return. Hence, it appears that it's a further reconciliation of same.

The Government needs to appreciate that the GST payer is not only required to file returns under GST but also Income Tax, TDS/ TCS, Transfer Pricing, Company Law, Profession tax, RERA, Labour laws etc.

Thus, making GST compliances cumbersome has potential to put off even genuine GST payers.

Thus, the question that comes to the GST payers mind is why these details are not auto-populated from various returns filed by GST payer online than asking the GST payer to file more returns?

Validation of HSN of vendor in addition to Outward supply

Additionally, HSN wise summary along with quantitative details of inward supplies [refer Table 18 of GSTR-9] is required to be disclosed. Capturing the HSN wise details for inward supplies is cumbersome task as the GST payer does not accounted for inward supplies with HSN.

Further, it's a challenge to capture HSN of inward supply like stationary, furniture etc. procured from un-registered vendors or vendors below threshold for disclosing HSN.

Also, the taxpayer is required to disclose HSN-wise summary along with quantitative details of outward supplies [i.e. table 17] in GSTR-9. Earlier, HSN-wise outward supply was disclosed in monthly GSTR-1 [i.e. in Table 12] and hence, the said details can be re-captured from this table. However, GSTR-9C additionally mandates the validation of these details with the turnover of Audited Financial Statement. If the details available on online portal are used effectively and certain details are requested during Assessment/ Scrutiny then the data asked by the Authorities can be sufficiently reduced. The GST payers awaits relief in GST regime from, ever increasing GST compliance.

3.3 CRITICAL DISCLOSURE IN THE SEPTEMBER MONTH RETURN

While filing of Annual Return and GST Audit for FY 2017-18 the entity is required to consider GSTR-1 and GSTR-3B filed for April 2018 to September 2018 to the extent of amount disclosed pertaining to FY 2017-18. Further, it is to be noted that Annual Return is nothing but he compilation of data disclosed in GSTR-1, GSTR-3B and GSTR-2A whereas GST Audit is reconciliation of these compiled data with books of account. Hence it requires the consolidation of 30 returns filed under GST where amount of last Financial Year are disclosed.

Given the aforesaid, no new reporting or disclosure is allowed in the Annual Return. Further, GST audit will qualify the difference if any of Annual Return vis-à-vis Books of Account. It is key to note that all the addition, deletion or amendment pertaining to FY 2017-18 is required to be made on or before September 2018. Given this, September Months return is critical return to correct the incorrect reporting pertaining to last financial year. Given below are the legal provision along with our comments thereon:

Section	Legal Provision	Critical Impact	ction points for September Month
			Return
16(4)	A registered person shall not	The GST Return for	- The Company should reconcile
	be entitled to take input tax	the month of	the Input Tax Credit (ITC) availed
	credit in respect of any invoice	September is the	in GSTR-3B, available in GSTR-2A
	or debit note for supply of	LAST return (unless	and as per books of account.
	goods or services or both after	otherwise	- Avail the balance ITC in the
	the due date of furnishing of	extended) within	September month pertaining to
	the return under section 39 for	which any claim of	

the month of Contourhou	ITC has to be seed a	FV 2017 10 if not availed in any
tne montn of September	iic has to be made	FY 2017-18 if not availed in any
following the end of financial	for all transactions	of the Previous Month
year to which such invoice or	pertaining to FY	- Ask vendor to upload invoices or
invoice relating to such debit	2017-18.	differential invoices in the
note pertains or furnishing of		month of September if not
the relevant annual return,		reflected in GST-2A.
whichever is earlier.		
Any registered person who	The GST Return for	- Ensure that all the credit note for
, .		the supply made in FY 2018-19
		are declared on or before
to a supply of goods of	September is the	are declared off of before
services or both shall declare	LAST return (unless	September months return.
the details of such credit note	otherwise	
in the return for the month	extended) for	
during which such credit note	declaration of	
has been issued but not later	credit note for the	
than September following the	supply made in FY	
end of the financial year in	2017-18.	
which such supply was made,		
or the date of furnishing of the		
relevant annual return,		
whichever is earlier, and the		
tax liability shall be adjusted in		
	following the end of financial year to which such invoice or invoice relating to such debit note pertains or furnishing of the relevant annual return, whichever is earlier. Any registered person who issues a credit note in relation to a supply of goods or services or both shall declare the details of such credit note in the return for the month during which such credit note has been issued but not later than September following the end of the financial year in which such supply was made, or the date of furnishing of the relevant annual return, whichever is earlier, and the	following the end of financial year to which such invoice or invoice relating to such debit note pertains or furnishing of the relevant annual return, whichever is earlier. Any registered person who the month of issues a credit note in relation the month of services or both shall declare the details of such credit note in the return for the month during which such credit note than September following the than September following the end of the financial year in which such suchling of the relevant annual return, whichever is earlier, and the

	such manner as may be		
	prescribed:		
	Provided that no reduction in		
	output tax liability of the		
	supplier shall be permitted, if		
	the incidence of tax and		
	interest on such supply has		
	been passed on to any other		
	person		
Proviso	Provided that no rectification	September Months	- Reconcile all the value disclosed
to	of error or omission in respect	GST return is the	in the GSTR-1 and GSTR-3B with
Section	of the details furnished under	Last return for	the books of account. Error if any
37(3)	sub section (1) shall be	correcting all the	in the disclosure of GST Return
	allowed after furnishing of the	error or	for FY 2017-18 is required to be
	return under section 39 for the	rectification with	corrected on of before
	month of September following	respect to GSTR-3B	September months return.
	the end of the financial year to	and GSTR-1	- Check the GSTN of the customer
	which such details pertain, or	pertaining to FY	disclosed in the GSTR-1 and
	furnishing of the relevant	2017-18.	correct the same in the return.
	annual return, whichever is		
	earlier. Explanation —For the		- Check whether any supply is
	purposes of this Chapter, the		reported as B2B instead B2C and
	expression "details of outward		vice versa.

	supplies" shall include details of invoices, debit notes, credit notes and revised invoices issued in relation to outward supplies made during any tax period.		- Refer attached detailed analysis of Circular No. 26/26/2017-GST issued by GST council for correction of various error occurred.
Rule 42	The input tax credit determined under sub-rule (1) shall be calculated finally for the financial year before the due date for furnishing of the return for the month of September following the end of the financial year to which such credit relates, in the manner specified in the said sub-rule and-	pertaining to outward supply of FY 2017-18 shall be required to be computed in the month of	 Ensure Common Credits in relation to exempted supplies, non-GST supply, free supply etc. pertaining to FY 2017-18 is recomputed on the basis of yearly final ratio. Excess amount reversed shall be claimed as credit in the September month's return. On other way in case of short reversal reverse the balance ITC in the month of September.

3.4 ACTION TO BE TAKEN IN CASE OF INCORRECT REPORTING

Circular No. 26/26/2017-GST

The Table given below depict the Action which taxpayer is required to be consider to correct the incorrect details reported in the last FY 2017 -18 while filing of GST return of April to September of the next Financial Year.

No	Scenario	Action to be taken
Incorrec	ct reporting of Outward Supply	
1	Wrong reporting of liability in current month and taxpayer realised that after submission but before filing of return.	Taxpayer has given a relief to modify and reset the liability, even if GSTR 3B is submitted.
2	Under reporting of liability in GSTR 3B of earlier month.	In this scenario, there are 2 options available. Option 1 Tax payer can add short-reported liability in GSTR3B of subsequent month and pay tax along with the interest. September month's return is the Last return for correcting said error pertaining to FY 2017-18. Option 2

		Tax payer can add the short-reported liability
		in the GSTR 1 of the same month and pay tax
		along with interest. However, in this regard it
		is to be noted that, the offset of liability will be
		available at the time of filing of GSTR-3. Hence,
		interest could be levied till the date of filing of
		GSTR-3B. Given this, it is recommended to add
		said liability in subsequent GSTR-3B.
		Also, September month's return is the Last
		return for correcting said error pertaining to FY
		2017-18.
	Liability over reported in GSTR 3B	In this scenario, there are 2 options available.
		Option 1
		Tax payer can adjust the liability in the return
		of the subsequent month.
		Option 2
		Tax payer can claim refund where the
		adjustment is not feasible.
		In case taxpayer intent to adjust it then
		September month's return is the Last return for
1		correcting said error pertaining to FY 2017-18.

_		
	Wrong reporting of liability (i.e.	Since, the return has already been filed, then
	IGST reported and paid instead of	the company will have to report the Inter-State
	CGST and SGST) in the earlier	supply in their next month"s liability and adjust
	month.	their wrongly paid intra-State liability in the
		subsequent months returns or claim refund of
		the same.
		In case taxpayer intent to adjust it then
		September month's return is the Last return for
		correcting said error pertaining to FY 2017-18.
	Liability under/over reported in	The liability may be amended through
	GSTR 1.	amendments under Table 9 of Form GSTR 1.
		It is to be noted that, September month's
		return is the Last return for correcting said
		error pertaining to FY 2017-18.
	Other Incorrect Reporting like	It is to be noted that, September month's
	GSTN Invoice No., Date , Credit	return is the Last return for correcting error
	note, debit note	pertaining to FY 2017-18.
		Also, the Company can raise and declare credit
		note and or debit note pertaining to supply of
		FY 17-18 in the month of September 18.

Incorrec	t reporting of Inward Supply	
	Input Tax Credit is under reported	Taxpayer has given a relief to modify and reset
	and taxpayer realised that after	the liability, even if GSTR 3B is submitted.
	submission but before filing of	
	return.	
	Input Tax Credit is under reported	Tax payer may avail the differential ITC in the
	in GSTR 3B in earlier month.	return of the subsequent month. It is to be
		noted that, September month's return is the
		Last return for correcting said error pertaining
		to FY 2017-18.
	Input Tax Credit is over reported	Tax payer can reverse / pay (through cash) such
		over reported input tax credit in the
		subsequent month GSTR 3B along with interest
		if the same is utilized. It is to be noted that,
		September month's return is the Last return for
		correcting said error pertaining to FY 2017-18.
	Wrong availment of Input Tax	Tax payer can pay (through cash) / reverse any
	Credit (For eg. Instead of CGST,	wrongly reported input tax credit in the GSTR
	IGST credit is taken)	3B along with interest and avail correct input
		tax credit in the subsequent month GSTR 3B. It
		is to be noted that, September month's return

	is	the	Last	return	for	correcting	said	error
	pe	rtain	ing to	o FY 201	.7-18	3.		

1. Correction of Outward Supply reported in GST Return filed for FY 17-18

Prepare Outward supply to be reported in GSTR 3B/GSTR 1 for the month of September 2018

Add: Outward taxable liability under reported pertaining to FY 17-18.

Less: Outward taxable liability over reported during the FY 2017-18

Verify any credit note is pending to be raised or disclosure is of supply made in FY 17-18. Issue and declare the same in the month of September.

Update the details of export invoices like shipping bill No, date etc if any not declared in FY17-18

Verify the Advances if any received in FY 2017-18 and GST to be paid on the same.

Correct the Error like wrong reporting of GSTN, Invoice No. pertaining to FY 17-18 in GSTR-1

Correct the wrong reporting of liability (IGST instead CGST and SGST and vice versa) of FY 17-18.

Disclosure of Document type/series if any not disclosed in the FY 17-18.

Correction of wrong reporting of B2B supply in B2C and vice versa.

Disclosure of other supply like exempt, Non GST, Nil rated, etc. not disclosed in GSTR-3B of FY 17-18.

2. Correction of Inward Supply reported in GST Return filed for FY 17-18

Prepare ITC availed to be reported in GSTR 3B for the month of September 2018.

Add: ITC not availed in FY 17-18. Less: ITC wrongly availed in the FY 17-18

Add/Less: difference of ITC as per GSTR 2A and ITC claimed

Ask vendor to disclose All invoices and credit note not reflected in GSTR-2A of FY 17-18 in the September Month

Consider the liability under RCM not paid (if any) pertaining to FY 17-18.

Declare the Transaction if any not disclosed in FY17-18 like Nil rated, exempted, non GST supply etc. Recompute the proportionate ITC required to be reversed on the basis of yearly turnover.

Reverse the excess ITC if short reversal in the FY 17-18 or avail the ITC if excess reversed in FY 17-18

Verify the goods return if any of Pre-GST regime from customer. Ask customer to Issue a Tax invoice for the same and avail the ITC in the month of September

Reverse the ITC availed in FY 17 -18 however is ineligible as per section 17(5) of the CGST Act.

Recompute and reverse the ITC with respect to vendor outstanding more than 180 days up to March 18

4. LEGAL PROVISION

Section 44 of the CGST Act, prescribe the applicability of the Annual Return and Reconciliation report. Further, Section 35(5) of the CGST Act, prescribe the limit of turnover where GST Audit is applicable. Rule 80 of the CGST Rules talks about the forms applicable for different taxpayer for filing of Annual Return. Said rule is further amended by Notification no. 39/2018 – central tax and Notification No. 49/2018 – Central Tax to issue the format of Annual Return and Reconciliation Statement (i.e. GST Audit) respectively.

Section 44 of the CGST Act

 Applicability Annual Return

Notification no. 39/2018 – central tax

Format of Annual Return

Section 35(5) of the CGST Act

• Applicability of GST Audit

Notification No. 49/2018 – Central Tax

• Format of GST Audit

4.1 SECTION 44 OF THE CGST ACT

1) Every registered person, other than an Input Service Distributor, a person paying tax under section 51 or section 52, a casual taxable person and a non-resident taxable person, shall furnish an annual return for every financial year electronically in such form and manner as may be prescribed on or before the thirty-first day of December following the end of such financial year

As per said section every register person is required to file Annual Return. However, Annual return is not applicable to the registered person given below:

- An Input Service Distributor
- A person who requires to deduct tax at source (Section 51 of the CGST Act)
- A person requires to collect tax (section 52 of the CGST Act),
- A casual taxable person
- A non-resident taxable person.

Further, said return is required to be filed on or before the thirty-first day of December following the end of such financial year.

In this regard, Rule 80 of the CGST Rules prescribe the other provisions of Annual Return and Notification No. 39/2018 dated 04.09.2018 prescribes the format of Annual Return.

2) Every registered person who is required to get his accounts audited in accordance with the provisions of sub-section (5) of section 35 shall furnish, electronically, the annual return under sub-section (1) along with a copy of the audited annual accounts and a reconciliation statement, reconciling the value of supplies declared in the return furnished for the financial year with the audited annual financial statement, and such other particulars as may be prescribed.

Every registered person who is required to get his accounts audited is required to be file reconciliation statement along with annual return.

4.2 SECTION 35 OF THE CGST ACT

1)	Every registered person shall keep and maintain, at his principal place of business, as mentioned
	in the certificate of registration, a true and correct account of—
	(a) production or manufacture of goods;
	(b) inward and outward supply of goods or services or both;
	(c) stock of goods;
	(d) input tax credit availed;
	(e) output tax payable and paid; and
	(f) such other particulars as may be prescribed:

. . .

Provided that where more than one place of business is specified in the certificate of registration, the accounts relating to each place of business shall be kept at such places of business:

Provided further that the registered person may keep and maintain such accounts and other particulars in electronic form in such manner as may be prescribed.

2) Every owner or operator of warehouse or godown or any other place used for storage of goods and every transporter, irrespective of whether he is a registered person or not, shall maintain

- records of the consigner, consignee and other relevant details of the goods in such manner as may be prescribed.
- 3) The Commissioner may notify a class of taxable persons to maintain additional accounts or documents for such purpose as may be specified therein.
- 4) Where the Commissioner considers that any class of taxable persons is not in a position to keep and maintain accounts in accordance with the provisions of this section, he may, for reasons to be recorded in writing, permit such class of taxable persons to maintain accounts in such manner as may be prescribed.
- 5) Every registered person whose turnover during a financial year exceeds the prescribed limit shall get his accounts audited by a chartered accountant or a cost accountant Accounts and other records and shall submit a copy of the audited annual accounts, the reconciliation statement under sub-section (2) of section 44 and such other documents in such form and manner as may be prescribed.

As per Section 35(5) of the CGST Act, every registered person whose turnover during a financial year exceeds two crores shall entail to get his accounts audited by a chartered accountant or a cost accountant. The very applicability of the threshold limits for audit purposes with respect to financial year 2017-18, whether wholly (Rs.2 Crore) or in proportion, has not been yet clarified from the Government

6) Subject to the provisions of clause (h) of sub-section (5) of section 17, where the registered person fails to account for the goods or services or both in accordance with the provisions of sub-section (1), the proper officer shall determine the amount of tax payable on the goods or services or both that are not accounted for, as if such goods or services or both had been supplied by such

person and the provisions of section 73 or section 74, as the case may be, shall, mutatis mutandis, apply for determination of such tax.

4.3 RULE 80 OF THE CGST RULES

1) Every registered person, other than an Input Service Distributor, a person paying tax under section 51 or section 52, a casual taxable person and a non-resident taxable person, shall furnish an annual return as specified under sub-section (1) of section 44 electronically in FORM GSTR-9 through the common portal either directly or through a Facilitation Centre notified by the Commissioner:

Provided that a person paying tax under section 10shall furnish the annual return in FORM GSTR-9A.

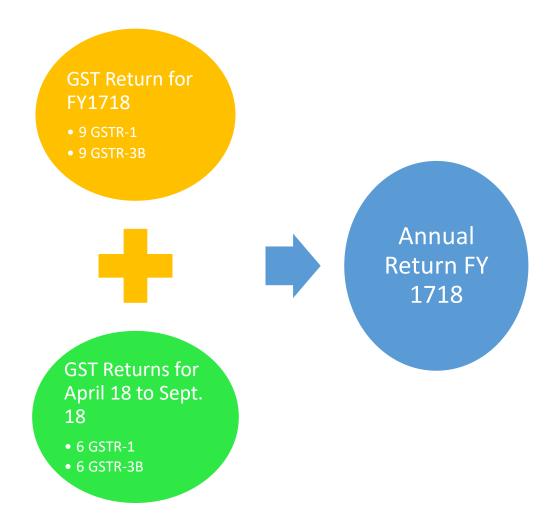
- 2) Every electronic commerce operator required to collect tax at source under section 52 shall furnish annual statement referred to in sub-section (5) of the said section in FORM GSTR -9B.
- 3) Every registered person whose aggregate turnover during a financial year exceeds two crore rupees shall get his accounts audited as specified under sub-section (5) of section 35 and he shall furnish a copy of audited annual accounts and a reconciliation statement, duly certified, in FORM GSTR-9C, electronically through the common portal either directly or through a Facilitation Centre notified by the Commissioner

5. ANNUAL RETURN GSTR-9

Every registered person (other than an Input Service Distributor, a person paying tax under Section 51 or Section 52, a casual taxable person and a non-resident taxable person) shall require to furnish an annual return in 'Form GSTR 9' [Section 44(1) of the CGST Act, 2017 read with rule 80 of the CGST rules and Notification No. 39/2018 – Central Tax].

Accordingly, Annual Return is applicable irrespective of turnover to every person registered under GST.

In the Form -9 taxpayer have to compile and compare the data disclosed in GSTR-1, GSTR-3B and GSTR
2A. Further GSTR-9 is nothing but the consolidation of 30 returns filed under GST where amount of last Financial Year are disclosed.



5.1 ANNUAL RETURN – OVERVEIW

As per section 44 of the CGST Act every register person is required to file Annual Return for every Financial Year. However, in the instruction with respect to Annual Return it is clarified that for the FY 2017-18 the amount of the Period July 2017 to March 2018 is to be considered. Following are certain key provision of the Annual Return:

Insturction issued

 Period Covered
 Amount to be disclosed from July
 2017 to March 2018 for FY 2017-18 Section 44 of the CGST Act

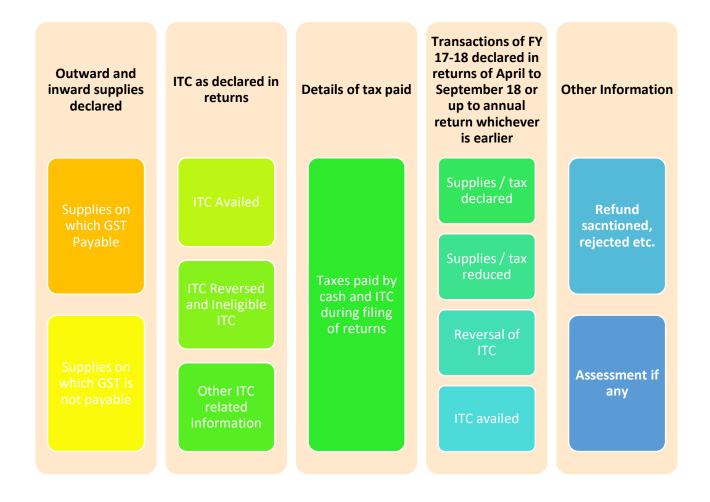
• Due date is 31st December 2018

 Late filing fee (Rs. 100/- per day per Act max (0.25% of turnover in state per Act) Section 46 read with Rule 68

Notice to Non-filer within 15 days electronically

5.2 FIVE KEY ASPECT TO KNOW ABOUT ANNUAL RETURN

A detailed format of annual return is declared by the Government [Notification No. 39/2018 – Central Tax]. As per rule 80 of the CGST Rules every registered person shall requires to furnish an annual return in 'Form GSTR 9'. However, Annual return is not applicable to an Input Service Distributor, a person who requires to deduct tax at source (Section 51 of the CGST Act) or requires to collect tax (section 52 of the CGST Act), a casual taxable person and a non-resident taxable person. The information which is required to be submitted in the annual return is divided in 5 parts as given below



A. Details of Outward and inward supplies declared during the financial year

This Part is related to computation of GST liability on outward supplies and Inward supplies which are liable to reverse charge mechanism (RCM). Additionally, the supplies where GST is not paid like export, supplies to SEZ unit etc. are required to be disclosed in the said part.

This part is mainly related to disclosure of aggregate value of supplies made during the year. Given this, the supplies like B2B and B2C, Export, reimbursements liable to GST (Including freight, transportation, packing etc), Schedule I supplies (Including inter-State stock transfer, management recharges etc), other supplies (such as disposal of asset on which credit is availed, supplies to principal/ agent, gift above Rs 50,000 to employees) are required to be disclosed in this part.

Hence, computation of the gross GST payable and disclosure of all outward supplies including the supplies which are not liable for GST are key component of Part 1 of the GSTR-9.

Table 4 contain the Transaction where GST is Payable (Advances, Inward and Outward) whereas Table 5 contain the Transaction where GST is not payable (ZR, Supply to SEZ, Exempt, RCM, Nil rates, Non-GST). Further, reference of table by 'Orange' colour referred that the amount required to be captured from GSTR-1 and 'Green' colour referred that the amount required to be captured from GSTR-3B.

Table 4 A to 4G (Outward and Inward supply where GST applicable)

4A (Table 5, Table 7 and Table 9 and

Table 10)

4B (Table 4A and Table 4C) 4C (Table 6A)

4D (Table 6B) 4E (Table 6C) 4F (Table 11A) 4G (Table 3.1(d)) (Table 4B)

Supplies made to unregistered persons (B2C) Supplies made to registered persons (B2B)

Zero rated supply (Export) Supply to SEZs on payment of tax

Deemed Exports

Advances on which tax has been paid but invoice has not been issued Inward supplies on which tax is to be paid on reverse charge basis

Table 4 Adjustment

4I (Table 9B) 4J (Table 9B) 4K (Table 9A and Table 9C)

4L (Table 9A and Table 9C)

Credit Notes for (B) to (E) above (-)

Debit Notes For (B) to (E) above (+)

Supplies / tax declared through Amendments (+)

Supplies / tax reduced through Amendments (-)

Table 5 (Outward supplies on which tax is not payable and declared in the financial year)

5A (Table 6A) 5B Table 6A 5C (Table 4B) 5D (Table 8)

5E (Table 8) 5F (Table 8)

Zero rated supply (Export) without payment of tax

Supply to SEZs without payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis

Exempted

Nil Rated

Non-GST supply

Table 5 (Adjustment)

51

(Table 9B)

5J

(Table 9B)

5K

(Table 9B)

5L

(Table 9B)

Credit Notes for (A) to (F) above (-) Debit Notes For (A) to (F) above (+)

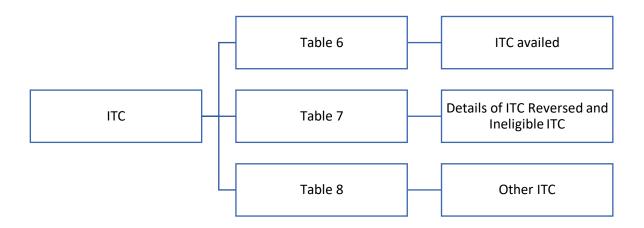
Supplies / tax declared through Amendments (+)

Supplies / tax reduced through Amendments (-)

B. Details of Input Tax Credit (ITC) as declared in returns filed during the financial year

All ITC related details are required to be captured in said part like ITC availed, ineligible ITC as per section 17(5) of the CGST Act, reversal of ITC etc. This part requires disclosure of aggregate value of ITC availed on all inward supplies except those on which tax is payable on reverse charge basis but includes supply of services received from SEZs. It is to be noted that, this part shall not include ITC which was availed, reversed and then reclaimed in the ITC ledger.

Further, said part include the computation of the difference between the total amount of input tax credit availed through FORM GSTR-3B and input tax credit declared is said part. As per one of the official documents said difference should be zero. Hence, the taxpayer shall require to maintain reconciliation along with rational behind difference if any.



C. Details of GST paid as declared in the returns filed during the financial year

GST paid through cash and ITC is required to be captured here. It is to be noted that, said part contain the disclosure of GST paid during the year and declared in returns filed. While disclosing the amount in this table three things given below are to be considered

Payment of tax under Table 6.1 of FORM GSTR-3B

Amount which offset during GSTR3B (i.e. How much paid through cash and credit.)

No new scope for extra paid or GST Payable

D. Particulars of the transactions for the previous FY declared in returns of April to September of current FY or up to date of filing of annual return of previous FY whichever is earlier.

In said Part the details which are related to FY 2017-18 however reported during the period of April 2018 to September 2018 are required to be captured.

Details of additions or amendments to any of the supplies, already declared in the returns filed of FY 17-18 but such amendments were furnished in GSTR-1 of April 18 to September 18 of the current financial year or date of filing of Annual Return for the previous financial year, whichever is earlier shall be required to declared here.

Additionally, additions or amendments to details of ITC for goods/services received in the previous financial year but ITC for the same was availed in returns filed for the months of April 18 to September 18 or date of filing of Annual Return for the previous financial year whichever is earlier shall also be required to be declared here.

Hence, said part of Annual Return compute the differential GST if any on account of transaction belongs to FY 17-18 however reported in the months of April 18 to September 18 of the current financial year or date of filing of Annual Return for previous financial year, whichever is earlier.

In the Table 10 to table 14 the details given the aforesaid required to be disclosed.

Table 10	Supplies / tax declared through Amendments (+) (net of debit notes)
(Table 9A, Table 9B and Table 9C)	
Table 11	Supplies / tax reduced through Amendments (-) (net of credit notes)
(Table 9A, Table 9B and Table 9C)	
Table 12	Reversal of ITC availed during previous financial year
[Table 4(B)]	
Table 13	ITC availed for the previous financial year
[Table 4(A)]	
Table 14	Differential tax paid on account of declaration in 10 & 11 above

E. Other Information

All other information which is not covered in any of the aforesaid part is to be captured in said part. This information could be related to refund claimed, sanctioned or pending etc.

Further it is to be noted that, the taxpayer is required to disclose HSN wise summary of outward supplies as well as inward supplies. It is to be noted that, capturing HSN wise details for inward supplies is unwieldly task where the Company has not accounted for inward supply with HSN.

This Part required the disclosure of the details given below.

Refund (Claimed, Sanctioned, Rejected) and Demand (Table 15) Supplies Received from Composition taxpayer, Deemed supply (Job Work), Goods sent on approval (Table 16)

HSN Wise Summary of outward supplies (Table 17) (5N+10+11]

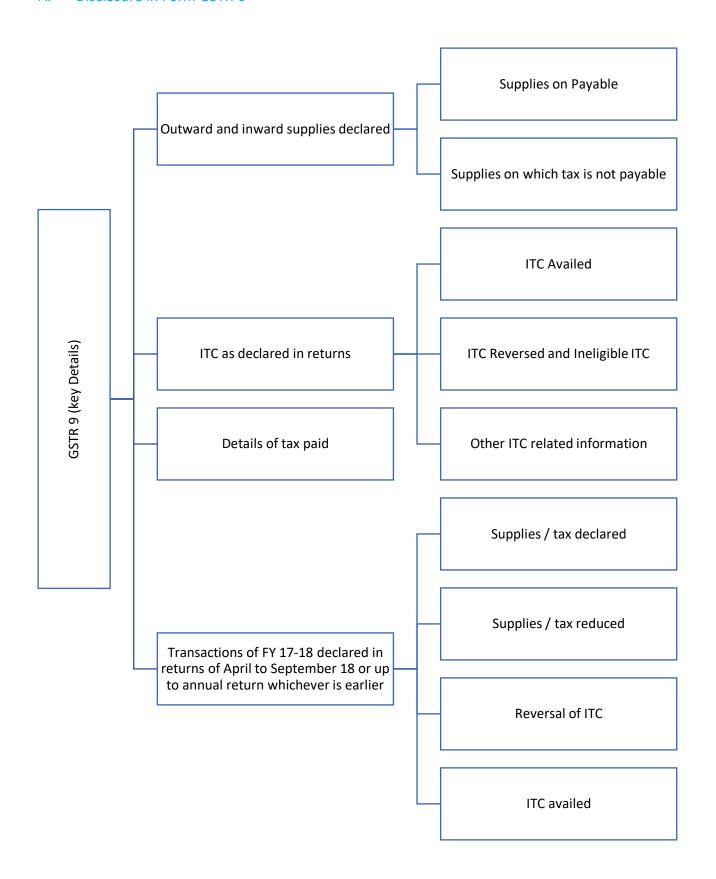
HSN Wise Summary of Inward supplies (Table 18) (May ask to align in future table 6 of the GSTR-9)

Late fee payable and paid (Table 19)

As discussed, aforesaid, capturing of certain details in Annual Return are critical. Further, the taxpayer should go through challenges, which at best be anticipated and planned for on the basis of experiences from periodic return and other filing such as TRAN 1 etc. Additionally, there is no specific provision in the GST law to revise the annual return hence, based upon the current version of the law, it appears that once annul return filed the same cannot be revised. Hence, taxpayer should gear up and start proactive step to understand the format of Annual Return.

5.3 FORM GSTR-9 ANNUAL RETURN FORMAT

A. Disclosure in Form GSTR-9



Annual Return

The information required to be submitted in the annual return is divided in to 4 parts as given below

No	ame	emark
INO	anne	emark
Part -I	Basic Details	
Part -II	Details of Outward and	Part is related to computation of GST
	inward supplies declared	liability on outward supplies and Inward
	during the financial year	supplies liable to RCM
Part -III	Details of ITC as declared	All ITC related details are required to be
	in returns filed during the	captured in said part like availed,
	financial year.	ineligible, reversal of ITC etc.
Part-IV	Details of tax paid as	GST paid through cash and ITC is
	declared in returns filed	required to be captured
	during the financial year	
Part-V	Particulars of the	In said Part the details which are related
	transactions for the	to FY 2017-18 however reported during
	previous FY declared in	the period of April 2018 to September
	returns of April to	2018 are required to be captured.
	September of current FY	
	or up to date of filing of	
	annual return of previous	
	FY whichever is earlier	
Part-VI	Other Information	Other details such as refund claimed or
		sanctioned, Demand etc. are required to
		be captured in said part

Detailed analysis of each part along with comment thereon is prescribed hereunder.

B. (Commentor	on FORM	GSTR-9
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[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i)]

Government of India

Ministry of Finance

Department of Revenue

Central Board of Indirect Taxes and Customs

Notification No. 39/2018 - Central Tax

New Delhi, the 4th September, 2018

- G.S.R.....(E).- In exercise of the powers conferred by section 164 of the Central Goods and Services Tax Act, 2017 (12 of 2017), the Central Government hereby makes the following rules further to amend the Central Goods and Services Tax Rules, 2017, namely:-
- (1) These rules may be called the Central Goods and Services Tax (Eighth Amendment) Rules, 2018.
- (2) Save as otherwise provided in these rules, they shall come into force on the date of their publication in the Official Gazette.
- 2.
- 3.
- 4.
- 5.

7						
8						
9						
10. In th	e said rules, after FO	RM GSTR-8, the fo	ollowing FORMS s	hall be inserted, i	namely:-	
	"FORM GSTR-9					
	(See rule 80)					
"FORM GSTR-9 (See rule 80) Annual Return Pt. I Basic Details Financial Year GSTIN 3A Legal Name 3B Trade Name (if any) Part I contain Basic details of the taxpayer. It is to be noted that, legal name referred here is PAN based and trade name is business name. Registration Certificate can be used to compete said fields of the form. Pt. II Details of Outward and inward supplies declared during the financial year Part II consists of the details of all outward supplies & advances received during the financial year for which the annual return is filed. The details filled in Part II is a consolidation of all the supplies declared by the						
Pt. I						
	GSTIN Legal Name Trade Name (if any)					
3B	•					
Part I c	ontain Basic details	of the taxpayer	. It is to be note	ed that, legal na	me referred here	is PAN based
and tr	ade name is busine	ss name. Registr	ration Certificate	can be used to	compete said field	s of the form.
Pt. II	Details of Outwa	ard and inward s	upplies declared	during the fina	ncial year	
Part II c	onsists of the detai	ls of all outward	supplies & advar	nces received du	ıring the financial y	ear for which
the an	nual return is filed	. The details fille	d in Part II is a c	onsolidation of	all the supplies de	clared by the
taxpay	ver in the returns fi	ed during the fir	nancial year.			
			(Amount in ₹	in all tables)		
	Nature of	Taxable	Central Tax	State Tax / UT	Integrated Tax	Cess
	Supplies	Value		Tax		
4	Details of advance filed during the fi		outward supplies	s on which tax is	s payable as declar	ed in returns
		39				

6.

Supplies made to un-registered persons (B2C)					
Supplies made to registered persons (B2B)					
Zero rated supply (Export) on payment of tax (except supplies to SEZs)					
Supply to SEZs on payment of tax					
Deemed Exports					
Advances on which tax has been paid but invoice has not been issued (not covered under (A) to (E) above) Inward supplies on which tax is to be paid on reverse charge basis					
Sub-total (A to G above)					
Credit Notes issued in respect of transactions specified in (B) to (E) above (-)					
Debit Notes issued in respect of transactions specified in (B) to (E) above (+)					

Supplies / tax declared through	
Amendments (+)	
Supplies / tax	
reduced through	
Amendments (-)	
Sub-total (I to L	
above)	
Supplies and	
advances on	
which tax is to be	
paid (H + M) above	

Taxable outward supply (4 A to E):

- Identify B2B and B2C supply
- Identify reimbursements liable to GST (Including freight, transportation, packing etc)
- Identify, Schedule I supplies to distinct persons liable to GST (Including inter-State stock transfer, management recharges etc)
- Identify, Schedule I other supplies (such as disposal of asset on which credit is availed, supplies to principal/ agent, gift above Rs 50,000 to employees)

Table- 4A (B2C)

- Aggregate value of supplies made to consumers and unregistered persons on which tax has been paid should be declared here.
- These will include details of supplies made through E-Commerce operators (net of credit notes or debit notes issued)
- Table 5, Table 7 along with respective amendments in Table 9 and Table 10 of FORM GSTR-1 may be used for filling up these details. Given this, net B2C supply (after deduction of credit note) is required to be disclosed in the said table.

Table-4B (B2B)

- Aggregate value of supplies made to registered persons (including supplies made to UINs) on which tax has been paid Should be declared here.
- These will include supplies made through E-Commerce operators but Should not include supplies on which tax is to be paid by the recipient on reverse charge basis. Details of debit and credit notes are to be mentioned separately.
- Table 4A and Table 4C of FORM GSTR-1 may be used for filling up these details.

Table 4C

- Includes aggregate value of exports (except supplies to SEZs) on which tax has been paid.
- Table 6A of FORM GSTR-1 may be used for filling up these details.

Table 4D

- Aggregate value of supplies to SEZs on which tax has been paid Should be declared here.
- Table 6B of GSTR-1 may be used for filling up these details.

Table 4E

- Aggregate value of supplies in the nature of deemed exports on which tax has been paid Should be declared
- Table 6C of FORM GSTR-1 may be used for filling up these details

Table 4F

Details of all unadjusted advances i.e. advance has been received and tax has been paid but invoice
 has not been issued in the current year Should be captured here.

Taxable Inward Supply:

- The details of Inward Supplies on which tax is payable under RCM is required to be captured in Table
 (4 A-E)
- Aggregate value of all inward supplies (including advances and net of credit/debit notes) on which tax is to be paid by the recipient (i.e.by the person filing the annual return) on reverse charge basis.

- This also include imports.
- Identify details of employee reimbursements Check which are liable to GST under RCM and which are not.
- Whether any advance is given to supplier wherein RCM is triggered? If yes, time of supply is date of pay
- In case of import of services from associated enterprises, time of supply is date of entry in the books of account of the recipient of supply or the date of payment, whichever is earlier.
- Table 3.1(d) of FORM GSTR-3B may be used for filling up these details.

Computation of Taxable Supply and Tax Thereon

Table 41

- Aggregate value of credit notes issued in respect of B to B supplies (4B), exports (4C), supplies to SEZs (4D) and deemed exports (4E) required to be declared here.

Table 4J

- Aggregate value of debit notes issued in respect of B to B supplies (4B), exports (4C), supplies to SEZs (4D) and deemed exports (4E) required to be declared here.

Table 4K & 4L

- Details of amendments made to B to B supplies (4B), exports (4C), supplies to SEZs (4D) and deemed exports (4E), credit notes (4I), debit notes (4J) and refund vouchers required to be declared here.

Computation

= (4A+4B+4C+4D+4E+4F+4G) + (-I+J+K-L)

5	Details of Outwar	• •	on which tax is	not payable as	declared in returns	filed during
А	Zero rated supply (Export)					

	without payment of tax			
В	Supply to SEZs without payment of tax			
С	Supplies on which tax is to be paid by the recipient on reverse charge basis			
D	Exempted			
Е	Nil Rated			
F	Non-GST supply			
G	Sub-total (A to F above)			
н	Credit Notes issued in respect of transactions specified in A to F above (-)			
I	Debit Notes issued in respect of transactions specified in A to F above (+)			
J	Supplies declared through Amendments (+)			
К	Supplies reduced through Amendments (-)			

L	Sub-Total (H to K above)			
М	Turnover on which tax is not to be paid (G + L above)			
N	Total Turnover (including advances) (4N + 5M - 4G above)			

Outward supply where tax has not paid (4 A-E):

Table 5A

- Aggregate value of exports (except supplies to SEZs) on which tax has not been paid Should be declared here
- Table 6A of FORM GSTR-1 may be used for filling up these details.

Table 5B

- Aggregate value of supplies to SEZs on which tax has not been paid Should be declared here.
- Table 6B of GSTR-1 may be used for filling up these details

Table 5C

- Aggregate value of supplies made to registered persons on which tax is payable by the recipient on reverse charge basis. Details of debit and credit notes are to be mentioned separately.
- Table 4B of FORM GSTR-1 may be used for filling up these details.

Table 5D,5E&5F

- Aggregate value of exempted, Nil Rated and Non-GST supplies Should be declared here.
- The value of "no supply" Should also be declared here. (like interest received on deposit)
- Table 8 of FORM GSTR-1 may be used for filling up these details.

Computation of Non-Taxable Supply

Table 5H

- Aggregate value of credit notes issued in respect of supplies declared in 5A,5B,5C, 5D, 5E and 5F are required to be declared here.
- Table 9B of FORM GSTR-1 may be used for filling up these details.

Table 51

- Aggregate value of debit notes issued in respect of supplies declared in 5A,5B,5C, 5D, 5E and 5F Should be declared here.
- Table 9B of FORM GSTR-1 may be used for filling up these details.

Table 5J&5K

- Details of amendments made to exports (except supplies to SEZs) and supplies to SEZs on which tax has not been paid Should be declared here.
- Table 9A and Table 9C of FORM GSTR-1 may be used for filling up these details.

Table 5L

- Total of debit notes, credit notes and amendments made in non-taxable supply. (5H+5K)

Table 5M

- Net value of Non-taxable Supply (5G+5L)

Table 5N

- Total turnover including the sum of all the supplies (with additional supplies and amendments) on which tax is payable and tax is not payable Should be declared here.
- This Should also include amount of advances on which tax is paid but invoices have not been issued in the current year

- However, this Should not include the aggregate value of inward supplies on which tax is paid by the recipient (i.e. by the person filing the annual return) on reverse charge basis.

	Pt. III	Details of ITC as declared in returns filed during the financial year								
		Description	Туре	Cent	ral Tax	State	e Tax /	Integ	rated Tax	Cess
Ţ				<u></u>		1		I		I
							UT			
							Tax			
		1	2		3		4		5	6

Part III consists of the details of all input tax credit availed and reversed in the financial year for which the annual return is filed

6	Details of ITC availed as de	Details of ITC availed as declared in returns filed during the financial year					
А	Total amount of input tax availed through FORM 3B (sum total of Table FORM GSTR-3B)	GSTR-	<auto></auto>	<auto></auto>	<auto></auto>		
В	Inward supplies (other than imports and inward supplies liable to reverse charge but includes services received from SEZs)	Goods					
С	unregistered	Goods					

	Inward supplies	•		
	received from registered	Capital Goods		
	persons liable	Input Services		
D	to reverse			
	charge (other than B above)			
	on which tax is			
	paid and ITC availed			
	Import of goods	Inputs		
E	(including supplies from	Capital Goods		
	SEZs)			
F	Import of servi	•		
•	inward supplies	from SEZs)		
G	Input Tax credit re	ceived from ISD		
	Amount of ITC re	•		
Н	than B abov provisions of th	e) under the e Act		
1	Sub-total (B to H a			
J	Difference (I - A ab	ove)		
	Transition Credit	_		
K	(including revision	ions if any)		
L	Transition Credit t	hrough TRAN-II		
М	Any other ITC availed but not specified above			
N	Sub-total (K to M	above)		
0	Total ITC availed (I	+ N above)		
		-		

Table 6A

- Total input tax credit availed in Table 4A of FORM GSTR-3B for the taxpayer would be autopopulated here.

Table 6B

- Aggregate value of input tax credit availed on all inward supplies except those on which tax is
 payable on reverse charge basis but includes supply of services received from SEZs Should be
 declared here.
- It may be noted that the total ITC availed is to be classified as ITC on inputs, capital goods and input services.
- This shall not include ITC which was availed, reversed and then reclaimed in the ITC ledger. This is to be declared separately under 6(H) below.
- Table 4(A)(5) of FORM GSTR-3B may be used for filling up these details

Table 6C

- Aggregate value of input tax credit availed on all inward supplies received from unregistered persons (other than import of services) on which tax is payable on reverse charge basis Should be declared here.
- It may be noted that the total ITC availed is to be classified as ITC on inputs, capital goods and input services.
- Table 4(A)(3) of FORM GSTR-3B may be used for filling up these details.

Table 6D

- Aggregate value of input tax credit availed on all inward supplies received from registered persons
 on which tax is payable on reverse charge basis Should be declared here.
- It may be noted that the total ITC availed is to be classified as ITC on inputs, capital goods and input services.
- Table 4(A)(3) of FORM GSTR-3B may be used for filling up these details.

Table 6E

Details of input tax credit availed on import of goods including supply of goods received from SEZs
 Should be declared here.

- It may be noted that the total ITC availed is to be classified as ITC on inputs and capital goods.
- Table 4(A)(1) of FORM GSTR-3B may be used for filling up these details.

Table 6F

- Details of input tax credit availed on import of services (excluding inward supplies from SEZs) Should be declared here.
- Table 4(A)(2) of FORM GSTR-3B may be used for filling up these details.

Table 6G

- Aggregate value of input tax credit received from input service distributor Should be declared here.
- Table 4(A)(4) of FORM GSTR-3B may be used for filling up these details.

Table 6H

- Aggregate value of input tax credit availed, reversed and reclaimed under the provisions of the Act
 Should be declared here.
- The ITC which is not auto-populated but claimed in the books of account and availed after March
 2018 is required to be captured here.

Table 6J

- The difference between the total amount of input tax credit availed through FORM GSTR-3B and input tax credit declared in row B to H Should be declared here.
- As per the official document said amount should be zero. Hence, it is recommended that, the Company Should maintain reconciliation along with rational if there is a difference in said subtotal.

Table 6K

- Details of transition credit received in the electronic credit ledger on filing of FORM GST TRAN-I including revision of TRAN-I (whether upwards or downwards), if any Should be declared here.

Table 6L

Details of transition credit received in the electronic credit ledger after filing of FORM GST TRAN-II
 Should be declared here.

Table 6M

- Details of ITC availed but not covered in any of heads specified under 6B to 6L above Should be declared here.
- Details of ITC availed through FORM ITC01 and FORM ITC-02 (i.e transfer of ITC from one Company to another) in the financial year Should be declared here.

7	Details of ITC Reversed and Ineligible ITC as declared in returns filed during the financial year					
А	As per Rule 37					
В	As per Rule 39					
С	As per Rule 42					
D	As per Rule 43					
Е	As per section 17(5)					
F	Reversal of TRAN-I credit					
G	Reversal of TRAN-II credit					
Н	Other reversals (pl. specify)					
1	Total ITC Reversed (A to H above)					
J	Net ITC Available for Utilization (60 - 7I)					

Table 7A,7B,7C,7D,7E,7F,7G&7H

Details of ITC reversed (ineligible ITC/ITC required to reverse as per Section 16 of the CGST Act) Should be declared here. The details are as given hereunder

Table 7A

- Reversal of ITC by a person who availed ITC but fails to pay to the supplier thereof, the value of such supply along with the tax payable thereon, within the time limit specified (i.e. 180 days).

Table 7B

- ITC distributed by Input Service Distributor are required to be captured here.

Table 7C

- Reversal of ITC of inputs or input services to the proportion of used for other than business or exempt supply is required to be disclose here.
- It is to be noted that reversal ratio to be computed on yearly basis. Hence, the amount of reversal of ITC may not be in tune with GSTR-3B.

Table 7D

- Reversal of ITC of Capital Goods to the proportion of used for other than business or exempt supply is required to be disclose here.
- This reversal ratio also to be computed on yearly basis. Hence, the amount of reversal of ITC may not be in tune with GSTR-3B.

Table 7E

- Ineligible ITC as prescribed in section 17(5) of the CGST Act is required to be disclosed in this table.

Table 7F and 7G

- This column should also contain details ineligible transition credit claimed under FORM GST TRAN-I or FORM GST TRAN-II and then subsequently reversed.

Table 7H

- Any other ITC which is required to be reversed however not to be disclosed in the aforesaid table is required to specify here.
- Like ITC reversed through FORM ITC -03, eligible ITC however the Company has not availed etc.

Table 71

- Said table compute the total ITC required to be reversed (i.e 7A+7B+7C+7D+7E+7F+7G+7H)

Table 7J

- This table Compute the net ITC available for utilisation [i.e. Total ITC (Table 6O) – Total reversal (Table 7I)]

8	Other ITC related information				
Α	ITC as per GSTR-2A (Table 3 & 5 thereof)	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>
В	ITC as per sum total of 6(B) and 6(H) above	<auto></auto>			

С	ITC on inward supplies (other than imports and inward supplies liable to reverse charge but includes services received from SEZs) received during 2017-18 but availed during April to September, 2018				
D	Difference [A-(B+C)]				
Е	ITC available but not availed (out of D)				
F	ITC available but ineligible (out of D)				
G	IGST paid on import of goods (including supplies from SEZ)				
Н	IGST credit availed on import of goods (as per 6(E) above)	<auto></auto>			
1	Difference (G-H)				
J	ITC available but not availed on import of goods (Equal to I)				
К	Total ITC to be lapsed in current financial year (E + F + J)	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>

Table 8A

- The total credit available for inwards supplies (other than imports and inwards supplies liable to reverse charge but includes services received from SEZs) received during 2017-18 and reflected in FORM GSTR-2A (table 3 & 5 only) shall be auto-populated in this table.
- This would be the aggregate of all the input tax credit that has been declared by the corresponding suppliers in their FORM GSTR-I.

Table 8B

- The ITC as declared in Table 6B and 6H (above) shall be auto-populated here.

Table 8C

- Aggregate value of ITC availed on all inward supplies (except those on which tax is payable on reverse charge basis but includes supply of services received from SEZs) received during July 2017 to March 2018 but credit on which was availed between April to September 2018 Should be declared here.
- Table 4(A)(5) of FORM GSTR-3B may be used for filling up these details.
- It is to be noted, that said ITC is the ITC which is related to FY 2017-18 however availed between
 April to September 2018

Table 8E&8F

- Aggregate value of the ITC which was available in FORM GSTR2A (table 3 & 5 only) but not availed in any of the FORM GSTR-3B returns Should be declared here.
- The credit shall be classified as credit which was available and not availed or the credit was not availed as the same was ineligible.

- As per the official document issued the sum total of both the rows (8E+8F) should be equal to difference in 8D.
- However, it is to be noted that said difference may not be equal in the scenario like vendor has disclosed wrong amount, vendor has not filed their GSTR-1, the Company has accounted certain expenses in 'Vo' account code.
- Hence the Company should reconcile the details as early as possible.

Table 8G

- Aggregate value of IGST paid at the time of imports (including imports from SEZs) during the financial year Should be declared here.

Table 8H

- The ITC as declared in Table 6E shall be auto-populated here.

Table 81

- This table compute the difference between IGST paid on import of goods and IGST credit availed by the Company (G-H)

Table 8J

- ITC available but not availed (ie 8I) is required to be disclosed here.

Table 8K

- The total ITC which shall lapse for the current financial year is to be computed in this row.

Pt. IV	Details of tax paid as declared in returns filed during the financial year							
	Description	Tax	Paid	Paid through IT	-c			
		Paya ble	throu gh	Central Tax	State Tax / UT Tax	Integrated Tax	Cess	
9			cash			Tun		

1	2	3	4	5	6	7
Integrated Tax						
Central Tax						
State/UT Tax						
Cess						
Interest						
Late fee						
Penalty						
Other						
	Integrated Tax Central Tax State/UT Tax Cess Interest Late fee Penalty	Integrated Tax Central Tax State/UT Tax Cess Interest Late fee Penalty	Integrated Tax Central Tax State/UT Tax Cess Interest Late fee Penalty	Integrated Tax Central Tax State/UT Tax Cess Interest Late fee Penalty	Integrated Tax Central Tax State/UT Tax Cess Interest Late fee Penalty	Integrated Tax Central Tax State/UT Tax Cess Interest Late fee Penalty

Payment of tax under Table 6.1 of FORM GSTR-3B is to be used for filling up these details.

Pt. V	Particulars of the transactions for the previous FY declared in returns of April to September of current FY or upto date of filing of annual return of previous FY whichever is earlier						
	Description	Taxable Value	Central Tax	State Tax / UT Tax		Cess	
	1	2	3	4	5	6	
10	Supplies / tax declared through Amendments (+) (net of debit notes)						
11	Supplies / tax reduced through Amendments (-) (net of credit notes)						
12	Reversal of ITC availed during previous financial year						
13	ITC availed for the previous financial year						
14	Differential tax paid on a	ccount of	declaration in 10	0 & 11 above			
	Description		Payable		Paid		
	1		2		3		

Integrated Tax	
Central Tax	
State/UT Tax	
Cess	
Interest	

Part V consists of particulars of transactions for the previous financial year but declared in the returns of April to September of current FY or date of filing of Annual Return for previous financial year (for example in the annual return for the FY 2017-18, the transactions declared in April to September 2018 for the FY 2017-18 Should be declared), whichever is earlier.

It is to be noted that, these details are critical to capture unless the Company maintain reconciliation of GSTR-3B, GSTR-2A and books of account on monthly basis.

Table 10&11

Details of additions or amendments to any of the supplies already declared in the returns of the previous FY but such amendments were furnished in Table 9A, Table 9B and Table 9C of FORM GSTR-1 of April to September of the current financial year or date of filing of Annual Return for the previous financial year, whichever is earlier Should be declared here.

Table 12

- Aggregate value of reversal of ITC which was availed in the previous FY but reversed in returns filed for the months of April to September of the current financial year or date of filing of Annual Return for previous financial year, whichever is earlier Should be declared here.
- Table 4(B) of FORM GSTR-3B may be used for filling up these details.

Table 13

- Details of ITC for goods/services received in the previous financial year but ITC for the same was availed in returns filed for the months of April to September of the current financial year or date of filing of Annual Return for the previous financial year whichever is earlier Should be declared here.
- Table 4(A) of FORM GSTR-3B may be used for filling up these details.

Table 14

Differential GST if any on account of transaction belongs to FY 17-18 however reported in the months of April 18 to September 18 of the current financial year or date of filing of Annual Return for previous financial year, whichever is earlier is computed in this table.

D+ \/I	Other Information							
Pt. VI								
15	Particulars of	of Demand	ds and Refur	nds				1
	Details	Central Tax	State Tax UT Tax	/Integrated Tax	Cess	Interest	Penalty	Late Fee / Others
	1	2	3	4	5			
A	Total Refund claimed							
В	Total Refund sanction ed							
С	Total Refund Rejected							
D	Total Refund Pending							
E	Total demand of taxes							

F	Total taxes paid in respect of E above				
G	Total demand s pending out of E above				

Table 15A,B,C&D

- Aggregate value of refunds claimed, sanctioned, rejected and pending for processing Should be declared here.
- Refund claimed will be the aggregate value of all the refund claims filed and will include refunds
 which have been sanctioned, rejected or are pending for processing.
- Refund sanctioned means the aggregate value of all refund sanction orders.
- Refund pending will be the aggregate amount in all refund application for which acknowledgement
 has been received and will exclude provisional refunds received.
- These will not include details of non-GST refund claims.

Table_15E,15F&15G

- Aggregate value of demands of taxes for which an order confirming the demand has been issued by the adjudicating authority Should be declared here.
- Aggregate value of taxes paid out of the total value of confirmed demand as declared in 15E above
 Should be declared here.
- Aggregate value of demands pending recovery out of 15E above Should be declared here.

16	Information on supplies received from composition taxpayers, deemed supply under section 143 and goods sent on approval basis						
	Details	Taxable Value		State Tax / UT Tax	Integrated Tax	Cess	
	1	2	3	4	5	6	
A	Supplies received from Composition taxpayers						
В	Deemed supply under Section 143						
C	Goods sent on approval basis but not returned						

Table 16A

- Aggregate value of supplies received from composition taxpayers Should be declared here.

Table 16B

- Aggregate value of all deemed supplies from the principal to the job-worker Should be declared here

Table 16C

Aggregate value of all deemed supplies for goods which were sent on approval basis but were not returned to the principal supplier within one eighty days of such supply Should be declared here

17	HSN Wise Si	ISN Wise Summary of outward supplies						
HSN Code	uqc	Total Quanti ty		Rate of Tax	Central Tax	State Tax / UT Tax	Integrated Tax	Cess
1	2	3	4	5	6	7	8	9
18			HSN Wise Su	mmary of Inwar	d supplies			
HSN Code	UQC	Total Quanti ty		Rate of Tax	Central Tax	State Tax / UT Tax	Integrated Tax	Cess

1	2	3	4	5	6	7	8	9

Table 17&18

- Summary of supplies effected and received against a particular HSN code to be reported only in this table.
- Applicability to the taxpayer is as given hereunder

Optional	Taxpayers having annual turnover upto ₹ 1.50 Cr. preceding year
Two digits level HSN	Taxpayers having annual turnover in the preceding year above ₹ 1.50 Cr but upto ₹ 5.00 Cr
Four digits level	Taxpayers having annual turnover above ₹ 5.00 Cr.

- UQC details are to be furnished only for supply of goods.
- Quantity is to be reported net of returns. Table 12 of FORM GSTR1 may be used for filling up details
 in Table 17.
- The Company is also required to give the HSN summary of Inward supply. Capturing said details is cumbersome task where the Company has not accounted inward supply with HSN.

19	Late fee payable and paid		
	Description	Payable	Paid
	1	2	3
A	Central Tax		
В	State Tax		

ate fee will be payable if annual return is filed after the due date. Verification: I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply. Signature Place Name of Authorised Signatory Date Designation / Status Instructions: -1. Terms used: GSTIN: Goods and Services Tax Identification Number

a.

b. UQC: **Unit Quantity Code**

c. HSN: Harmonized System of Nomenclature Code

The details for the period between July 2017 to March 2018 are to be provided in this return. 2.

3. Part II consists of the details of all outward supplies & advances received during the financial year for which the annual return is filed. The details filled in Part II is a consolidation of all the supplies declared by the taxpayer in the returns filed during the financial year. The instructions to fill Part II are as follows:

-	
Table	Instructions
No.	
4A	Aggregate value of supplies made to consumers and unregistered persons on
	which tax has been paid shall be declared here. These will include details of
	supplies made through E-Commerce operators and are to be declared as net
	of credit notes or debit notes issued in this regard. Table 5, Table 7 along
	with respective amendments in Table 9 and Table 10 of FORM GSTR-1 may
	be used for filling up these details.
4B	Aggregate value of supplies made to registered persons (including supplies
	made to UINs) on which tax has been paid shall be declared here. These will
	include supplies made through E-Commerce operators but shall not include
	supplies on which tax is to be paid by the recipient on reverse charge basis.
	Details of debit and credit notes are to be mentioned separately. Table 4A and
	Table 4C of FORM GSTR-1 may be used for filling up these details.

4C	Aggregate value of exports (except supplies to SEZs) on which tax has been paid
	shall be declared here. Table 6A of FORM GSTR-1 may be used for filling up
	these details.
4D	Aggregate value of supplies to SEZs on which tax has been paid shall be declared
	here. Table 6B of GSTR-1 may be used for filling up these details.
4E	Aggregate value of supplies in the nature of deemed exports on which tax has
	been paid shall be declared here. Table 6C of FORM GSTR-1 may be used for
	filling up these details.
4F	Details of all unadjusted advances i.e. advance has been received and tax has
	been paid but invoice has not been issued in the current year shall be declared
	here. Table 11A of FORM GSTR-1 may be used for filling up these details.
4G	Aggregate value of all inward supplies (including advances and net of credit

	and debit notes) on which tax is to be paid by the recipient (i.e.by the person
	filing the annual return) on reverse charge basis. This shall include supplies
	received from registered persons, unregistered persons on which tax is levied
	on reverse charge basis. This shall also include aggregate value of all import of
	services. Table 3.1(d) of FORM GSTR-3B may be used for filling up these details.
41	Aggregate value of credit notes issued in respect of B to B supplies (4B), exports
	(4C), supplies to SEZs (4D) and deemed exports (4E) shall be declared here.
	Table 9B of FORM GSTR-1 may be used for filling up these details.

4J	Aggregate value of debit notes issued in respect of B to B supplies (4B), exports
	(4C), supplies to SEZs (4D) and deemed exports (4E) shall be declared here.
	Table 9B of FORM GSTR-1 may be used for filling up these details.
4K & 4L	Details of amendments made to B to B supplies (4B), exports (4C), supplies to
	SEZs (4D) and deemed exports (4E), credit notes (4I), debit notes (4J) and refund
	vouchers shall be declared here. Table 9A and Table 9C of FORM GSTR-1 may
	be used for filling up these details.
5A	Aggregate value of exports (except supplies to SEZs) on which tax has not been
	paid shall be declared here. Table 6A of FORM GSTR-1 may be used for filling
	up these details.
5B	Aggregate value of supplies to SEZs on which tax has not been paid shall be
	declared here. Table 6B of GSTR-1 may be used for filling up these details.
5C	Aggregate value of supplies made to registered persons on which tax is payable
	by the recipient on reverse charge basis. Details of debit and credit notes are to
	be mentioned separately. Table 4B of FORM GSTR-1 may be used for filling up
	these details.
5D,5E and	Aggregate value of exempted, Nil Rated and Non-GST supplies shall be declared
5F	here. Table 8 of FORM GSTR-1 may be used for filling up these details. The value
	of "no supply" shall also be declared here.
5H	Aggregate value of credit notes issued in respect of supplies declared in
	5A,5B,5C, 5D, 5E and 5F shall be declared here. Table 9B of FORM GSTR-1 may
	be used for filling up these details.

51	Aggregate value of debit notes issued in respect of supplies declared in
	5A,5B,5C, 5D, 5E and 5F shall be declared here. Table 9B of FORM GSTR-1 may
	be used for filling up these details.
5J & 5K	Details of amendments made to exports (except supplies to SEZs) and supplies
	to SEZs on which tax has not been paid shall be declared here. Table 9A and
	Table 9C of FORM GSTR-1 may be used for filling up these details.
5N	Total turnover including the sum of all the supplies (with additional supplies
	and amendments) on which tax is payable and tax is not payable shall be
	declared here. This shall also include amount of advances on which tax is paid
	but invoices have not been issued in the current year. However, this shall not
	include the aggregate value of inward supplies on which tax is paid by the
	recipient (i.e. by the person filing the annual return) on reverse charge basis.

4. Part III consists of the details of all input tax credit availed and reversed in the financial year for which the annual return is filed. The instructions to fill Part III are as follows:

Table No.	Instructions
6A	Total input tax credit availed in Table 4A of FORM GSTR-3B for the taxpayer
	would be auto-populated here.

6B	Aggregate value of input tax credit availed on all inward supplies except those
	on which tax is payable on reverse charge basis but includes supply of services
	received from SEZs shall be declared here. It may be noted that the total ITC
	availed is to be classified as ITC on inputs, capital goods and input services.
	Table 4(A)(5) of FORM GSTR-3B may be used for filling up these details.
	This shall not include ITC which was availed, reversed and then reclaimed in the
	ITC ledger. This is to be declared separately under 6(H) below.
6C	Aggregate value of input tax credit availed on all inward supplies received from
	unregistered persons (other than import of services) on which tax is payable on
	reverse charge basis shall be declared here. It may be noted that the total ITC
	availed is to be classified as ITC on inputs, capital goods and input services.
	Table 4(A)(3) of FORM GSTR-3B may be used for filling up these details.
6D	Aggregate value of input tax credit availed on all inward supplies received from
	registered persons on which tax is payable on reverse charge basis shall be
	declared here. It may be noted that the total ITC availed is to be classified as
	ITC on inputs, capital goods and input services. Table 4(A)(3) of FORM GSTR-3B
	may be used for filling up these details.
6E	Details of input tax credit availed on import of goods including supply of goods
	received from SEZs shall be declared here. It may be noted that the total ITC
	availed is to be classified as ITC on inputs and capital goods. Table 4(A)(1) of
	FORM GSTR-3B may be used for filling up these details.

6F	Details of input tax credit availed on import of services (excluding inward
	supplies from SEZs) shall be declared here. Table 4(A)(2) of FORM GSTR-

	3B may be used for filling up these details.
6G	Aggregate value of input tax credit received from input service distributor shall
	be declared here. Table 4(A)(4) of FORM GSTR-3B may be used for filling up
	these details.
6Н	Aggregate value of input tax credit availed, reversed and reclaimed under the
	provisions of the Act shall be declared here.
6J	The difference between the total amount of input tax credit availed through
	FORM GSTR-3B and input tax credit declared in row B to H shall be declared
	here. Ideally, this amount should be zero.
6K	Details of transition credit received in the electronic credit ledger on filing of
	FORM GST TRAN-I including revision of TRAN-I (whether upwards or
	downwards), if any shall be declared here.
6L	Details of transition credit received in the electronic credit ledger after filing
	of FORM GST TRAN-II shall be declared here.
6M	Details of ITC availed but not covered in any of heads specified under 6B to 6L
	above shall be declared here. Details of ITC availed through FORM ITC01 and
	FORM ITC-02 in the financial year shall be declared here.

7A,	7B,	Details of input tax credit reversed due to ineligibility or reversals required
7C,	7D,	under rule 37, 39,42 and 43 of the CGST Rules, 2017 shall be declared here.
7E,	7F,	This column should also contain details of any input tax credit reversed under
7G 7H	and	section 17(5) of the CGST Act, 2017 and details of ineligible transition credit
/G /n		claimed under FORM GST TRAN-I or FORM GST TRAN-II and then subsequently
		reversed. Table 4(B) of FORM GSTR-3B may be used for filling up these details.
		Any ITC reversed through FORM ITC -03 shall be declared in 7H.
8A		The total credit available for inwards supplies (other than imports and inwards
		supplies liable to reverse charge but includes services received from SEZs)
		received during 2017-18 and reflected in FORM GSTR-2A (table 3 & 5 only)
		shall be auto-populated in this table. This would be the aggregate of all the
		input tax credit that has been declared by the corresponding suppliers in their
		FORM GSTR-I.
8B		The input tax credit as declared in Table 6B and 6H shall be auto-populated
		here.
8C		Aggregate value of input tax credit availed on all inward supplies (except those
		on which tax is payable on reverse charge basis but includes supply of services
		received from SEZs) received during July 2017 to March 2018 but credit on
		which was availed between April to September 2018 shall be declared here.
		Table 4(A)(5) of FORM GSTR-3B may be used for filling up these details.
8E & 8F		Aggregate value of the input tax credit which was available in FORM GSTR2A
		(table 3 & 5 only) but not availed in any of the FORM GSTR-3B returns shall be

	declared here. The credit shall be classified as credit which was available and
	not availed or the credit was not availed as the same was ineligible. The sum
	total of both the rows should be equal to difference in 8D.
8G	Aggregate value of IGST paid at the time of imports (including imports from
	SEZs) during the financial year shall be declared here.
8H	The input tax credit as declared in Table 6E shall be auto-populated here.
8K	The total input tax credit which shall lapse for the current financial year shall
	be computed in this row.

- 5. Part IV is the actual tax paid during the financial year. Payment of tax under Table 6.1 of FORM GSTR-3B may be used for filling up these details.
- 6. Part V consists of particulars of transactions for the previous financial year but declared in the returns of April to September of current FY or date of filing of Annual Return for previous financial year (for example in the annual return for the FY 2017-18, the transactions declared in April to September 2018 for the FY 2017-18 shall be declared), whichever is earlier. The instructions to fill Part V are as follows:

Table No.	Instructions
10 & 11	Details of additions or amendments to any of the supplies already declared in
	the returns of the previous financial year but such amendments were furnished
	in Table 9A, Table 9B and Table 9C of FORM GSTR-1 of April to September of

	the current financial year or date of filing of Annual Return for the previous
	financial year, whichever is earlier shall be declared here.
12	Aggregate value of reversal of ITC which was availed in the previous financial
	year but reversed in returns filed for the months of April to September of the
	current financial year or date of filing of Annual Return for previous financial
	year, whichever is earlier shall be declared here. Table 4(B) of FORM GSTR-3B
	may be used for filling up these details.
13	Details of ITC for goods or services received in the previous financial year but
	ITC for the same was availed in returns filed for the months of April to
	September of the current financial year or date of filing of Annual Return for
	the previous financial year whichever is earlier shall be declared here. Table
	4(A) of FORM GSTR-3B may be used for filling up these details.

7. Part VI consists of details of other information. The instructions to fill Part VI are as follows:

Table No.	Instructions
15A,	Aggregate value of refunds claimed, sanctioned, rejected and pending for
15B,	processing shall be declared here. Refund claimed will be the aggregate
15C and	value of all the refund claims filed in the financial year and will include
15D	refunds which have been sanctioned, rejected or are pending for
	processing. Refund sanctioned means the aggregate value of all refund

	sanction orders. Refund pending will be the aggregate amount in all refund
	application for which acknowledgement has been received and will exclude
	provisional refunds received. These will not include details of non-GST
	refund claims.
15E, 15F	Aggregate value of demands of taxes for which an order confirming the demand
and	has been issued by the adjudicating authority shall be declared here.
15G	Aggregate value of taxes paid out of the total value of confirmed demand
	as declared in 15E above shall be declared here. Aggregate value of
	demands pending recovery out of 15E above shall be declared here.
16A	Aggregate value of supplies received from composition taxpayers shall be
	declared here. Table 5 of FORM GSTR-3B may be used for filling up these
	details.
16B	Aggregate value of all deemed supplies from the principal to the job-worker in
	terms of sub-section (3) and sub-section (4) of Section 143 of the CGST Act
	shall be declared here.
16C	Aggregate value of all deemed supplies for goods which were sent on approval
	basis but were not returned to the principal supplier within one eighty days
	of such supply shall be declared here.

17 & 18	Summary of supplies effected and received against a particular HSN code to be
	reported only in this table. It will be optional for taxpayers having annual
	turnover upto ₹ 1.50 Cr. It will be mandatory to report HSN code at two
	digits level for taxpayers having annual turnover in the preceding year
	above ₹ 1.50 Cr but upto ₹ 5.00 Cr and at four digits' level for taxpayers
	having annual turnover above ₹ 5.00 Cr. UQC details to be furnished only
	for supply of goods. Quantity is to be reported net of returns. Table 12 of
	FORM GSTR1 may be used for filling up details in Table 17.
19	Late fee will be payable if annual return is filed after the due date.

5.4 UPCOMING CHALLENGES -ANNUAL RETURN

Till now we had discussed in the aforesaid para disclosure requirement and legal provision of GSTR-9. As per the disclosure requirement of form 9 and 9C it appears that the Government intent one more data validation check. Given this, Annual return is nothing but the consolidation of the GST return filed for the FY 2017-18. However, a taxpayer can fact challenges given below at the time of preparedness of the date

A. Bifurcation of input tax credit (ITC) in to Inputs, Capital goods and Input services

As per the official instruction issued on GSTR-9 the ITC availed with respect to FY 2017-18 will get auto-populated in the table 6A of the GSTR-9 from the GST return filed by the taxpayer. Further, said ITC is required to be divided as per the nature of supply in to ITC with respect to inward supply, Inward supplies of URD liable to RCM, import of goods, import of services etc. (refer table 6B to 6H of the GSTR-9). This bifurcation can be easily available with the Company.

However, additionally as per the disclosure requirement of the GSTR-9 each nature of supply is further required to be divided in to supply towards Inputs, Capital goods and Input services.

This data may not be readily available with the Company as GSTR-3B required only consolidated details of the ITC availed.

B. Separation exempted vs Nil rated vs Non-GST supply

The outward supply on which tax is not paid is required to be bifurcated separately as exempted vs Nil rated vs Non-GST supply. (Table 5D, Table 5E and Table 5F). It is to be noted that, till now said details are not required to disclose separately as per GSTR-3B, however Annual Return requires to divde said amount.

As per section 2(47) of the CGST Act, "exempt supply" means supply of any goods or services or both which attracts nil rate of tax or which may be wholly exempt from tax under section 11, or under section 6 of the Integrated Goods and Services Tax Act, and includes non-taxable supply; Given the aforesaid exempt supply include Nil rated and Non-GST supply. Further, the Act does not define Nil Rated and Non-GST Supply. Hence, disclosure of the said details separately could vary case to case basis.

C. Validation of HSN along with quantitative details of Outward Supply

The taxpayer has to disclose HSN wise summary along with quantitative details of outward supplies [table 17] in GSTR-9. Earlier, HSN wise outward supply were disclosed monthly in GSTR-1 [Table 12] and hence can be captured from this table. Further, as per official document issued by the Government HSN summary of outward supply should be in tune with the value of outward supply disclosed in Table 5N, Table 11 and Table 12.

D. HSN wise supply for Inward Supply

Additionally, HSN wise summary along with quantitative details of inward supplies [table 18] is required to be disclosed in GSTR-9. Capturing HSN wise details for inward supplies is cumbersome task where the Company has not accounted for inward supply with HSN. Further capturing and validation of various HSN of inward supply like stationary, furniture etc. could be unbelievable where vendors had not captured said details on tax invoices.

E. ITC availed in GSTR-3B is consolidated and not invoice wise. But GSTR-2A is invoice wise

Part III of GSTR-9 consists of the details of ITC availed and reversed in the financial year for which the annual return is to be filed. Additionally, the details of transitional credit availed on filing of FORM GST TRAN-I including revision of TRAN-I (whether upwards or downwards), if any shall require to be declared.

Further, as per Table 8 of the GSTR-9 this declared ITC is required to be compared with the ITC available on online portal in the Form GSTR-2A. Any difference, with comparing said details are needs to be bifurcated in to ITC available but not availed (out of D) and ITC available but ineligible (out of D). Following table depict the detailed computation in this regard,

Add/Less	Particulars	Remark
	Total ITC Availed	Table 6
Less :	Reversal	Table 7
	Net ITC Available for Utilization	Table 7 (J)
Comparison	(Table 8)	
	ITC as per GSTR-2A (Auto-Populated)	Table 8(A)

Less	ITC as per sum total of above 6(B) and 6(H)	Table 8(B)
Less	ITC on inward supplies received during 2017-18 but availed during April to September, 2018	Table 8 (c)
	Difference	Table 8(D)
	ITC available but not availed (out of D)	Table 8(E)
	ITC available but ineligible (out of D)	Table 8(F)

However, here it is key to note that GSTR-2A is an invoice level document, further ITC availed by the Company is also as per invoices however comparison with GSTR-2A is with the Consolidated amount. Also, it is to be noted that the amount of the GSTR-2A is being auto-populated from the online portal. Given this, invoice level difference could be more vis-à-vis consolidated difference computed as per aforesaid table.

6. GST AUDIT

As per rule 80(3) of the CGST Rules, every registered person whose aggregate turnover during a financial year exceeds two crore rupees shall requires to audit books of account under GST. [section 35(5) of the CGST Act] Accordingly, Form 9C is prescribed for GST Audit.

The key reporting in the said for is as given below:

- Reconciliation of turnover declared in audited Annual Financial Statement with turnover declared in Annual Return (GSTR9) along with reason thereof.
- Reconciliation of rate wise liability and amount payable thereon along with reason for nonpayment.
- Reconciliation of Input Tax Credit (ITC) of financial statement with annual return along with reason of unreconciled ITC

6.1 PLAN FOR GST AUDIT

The Company is required to be planned well before initiation of any audit by the Auditor. GST audit is the newly born concept for the service provider. As far as old VAT law is considered some state has requirement of VAT Audit. Hence this could be easy for the same. However to prepare for GST audit the Company should consider the aspects given below to ensure effective completion of the same:

- The nature of business should be clearly stated in the course of conduct of an audit so that the Auditor should able to comment correctness of the GST rate of supply;
- The Company should has a Proper estimation of the timelines for commencement and closure of GST Audit;

- Understand the scope of auditor and scope of the Company properly and it should be document for further reference if any.
- 4. Understand the operational and legal requirements, reporting requirements and milestones to be achieved during the course of conduct of audit;
- The data populated in the report / relevant forms, etc. should be verified and compared with the financial statements;
- 6. Each qualification of the Auditor should be thoroughly understood by the Company along with legal provision with respect to same. The Company should ensure that all the transactions of the business are properly reported, noted and disclosed.
- 7. Every transactions of exceptional nature, including non-monetary transactions, are explained properly to the Auditor along with rational behind whether they are taxable or not;
- 8. The Company should ensure that expert views / opinions on the applicability of GST should be shared with the Auditor where the same is obtained by the Company wherever the GST is levied as per said opinion.

6.2 KEY TAKEAWAYS TO PREPARE FOR GST AUDIT

The GST Audit is to be undertaken for the first time. As per the disclosure requirement of form 9C it can be concluded that significant preparation from both the auditor and the auditee is necessary. Given below are the key six takeaways which could be considered by the entity to prepare for GST.

1. Numerous Reconciliation

Compliance is increased drastically under GST law due to the aspect of uploading invoice wise level details on online portal, E-way bill concept, Monthly return etc. Additionally, the requirement of Tax Audit report is also revised for FY 2017-18 to include certain details related

to GST like taxable supply, exempt supply, registered and unregistered dealer etc. This again added to the compliance. All these aspects are required to be considered while preparing the reconciliation given below

- Reconciliation of GST Outward Supply i.e. GSTR-1 (Taxable, exempt, export etc.) with books
 of account.
- Reconciliation of GSTR- 2A with Input Tax Credit (ITC) availed in GST Return.
- Reconciliation of outward supply and ITC between GSTR-3B, GSTR-1 and Books of account
- Reconciliation of Outward supply with 26AS
- Reconciliation of GST Payable between 3B and books.
- Reconciliation of expenses subject to reverse charge as per books of accounts and GSTR 3B.
- Reconciliation of balance in E-Cash ledger, E-credit ledger, E-liability ledger with books.

2. Finalisation of account

The finalisation of accounts for FY 2017-18 before GST audit is necessary. As the tax Audit is filed by the entity hence now books are finalized. While preparing for GST Audit the entity should check check GST payable, input tax credit, GST turnover, balance as on 31st March 2018 in electronic ledger vis a vis book of account etc with the audited books of account. As GST law was introduced 1st July 2017 it's necessary to consider GST levied and turnover disclosed in Post-GST regime. Given this, below aspects are vital from GST prospective and Audited books of account

Outward Supply

- Disclosure of annual and monthly turnover is mandatory requirement for GST return and if same is not in tune with books of accounts then reason for the same is identifiable.
- The supply is required to bifurcate in to Taxable supply, Zero rated supply, Exempt supply, Nil rated supply, non-GST supply etc.
- The taxpayer should consider and pay the GST on the supply pertaining to FY 2017-18, on or before septemer 2018 if any not included while filing of GST return of the financial year 17-18.
- Identify related party transaction if any. GST is required to be paid on the same even same is without consideration.

Inward Supply and Input Tax Credit (ITC)

- Re-check the nature of ITC availed and ITC which is not allowed as per section 17(5) of the CGST Act.
- As per Section 16(4) of the CGST Act, 'A registered person shall not be entitled to take input tax credit in respect of any invoice or debit note for supply of goods or services or both after the due date of furnishing of the return under section 39 for the month of September following the end of financial year to which such invoice or invoice relating to such debit note pertains or furnishing of the relevant annual return, whichever is earlier.'

Given this, the taxpayer should identify all the invoices of inwards supply where ITC is not availed and can consider while finalizing of books of account. It is to be noted that said ITC needs to be availed on or before September 2018 and once same is not availed it will become the cost for the Company.

The ratio of reversal of ITC is required to recompute on the basis of yearly details of supply and effect of the same is to be considered while finalizing books (Rule 42 and Rule 43 of the CGST Rules) and the effect of the same is required to be consider on or before September 2018.

The taxpayer shall identify ITC relating to inward supplies where vendor's payment is pending for more than 180 days from the date of issue of invoice. The amount of such ITC pertaining to FY 2017-18 is required to reverse along with interest in terms of second proviso to Sec 16(2) read with Rule 37 on or before September 2018

3. Composite Supply Vs Mixed Supply

The entity should ensure the proper classification of goods and services and respective rate – mainly in case of composite supply and mixed supply.

Composite Supply

 Means a supply made by a taxable person to a recipient consisting of two or more taxable supplies of goods or services or both, or any combination thereof, which are naturally bundled and supplied in conjunction with each other in the ordinary course of business, one of which is a principal supply;

Mixed Supply

 Means two or more individual supplies of goods or services, or any combination thereof, made in conjunction with each other by a taxable person for a single price where such supply does not constitute a composite supply;

Further, it is to be noted that GST law does not specify the principle to classify the goods and services to apply correct GST rate. In the absence of principle, the entity may follow the steps given below to decide the correct nature of supply for the purpose of levy of GST.

Determine and confirm whether it is a supply of service and Goods

If more than one item viz. goods and/or services are being supplied together, determine whether it is a composite supply or mixed supply.

In case of composite supply, identify the principal supply and decide whether it is supply of goods or supply of service

Verify whether it is a mixed supply. Identify the different supplies in the mixed supply and classify all the supplies involved.

•Determine and confirm whether it is a supply of service and Goods

•If more than one item viz. goods and/or services are being supplied together, determine whether it is a composite supply or mixed supply.

 In case of composite supply, identify the principal supply and decide whether it is supply of goods or supply of service

•Verify whether it is a mixed supply. Identify the different supplies in the mixed supply and classify all the supplies involved.

4. Anti-Profiteering impact on selling price.

As per section 171 (1) of the CGST Act, any

- Reduction in rate of tax on any supply of goods or services or
- the benefit of input tax credit

shall be passed on to the recipient by way of commensurate reduction in prices. Given this, being a first year of the Audit the entity should required to have proper explanation for correct selling price.

The documents given below could be maintained by the entity to substantiate the correctness of the selling price

- Certificate (of computation and passing of benefits) from a Cost Accountant/ Statutory
 Auditor
- Vendor communication with respect to Anti-profiteering
- Price comparison with Pre-GST regime wherever possible
- Documentary proof and computation which substantiate the fact that whichever benefit is passed on by the vendor is passed on as it is to customer
- Computation and working supported etc.

5. Other Aspects to be consider before GST Audit

1.Reversal of ITC in case of FOC supply
1.Verification of 'Other Income' Ledger
GST is to be payable on supply of services free of cost to the branches located in other state.
GST impact on any payment made in foreign currency
All service transaction with group companies
Applicability of GST on any recovery from employees

Display of GST Registration Certificate in the business premises

7.1 FORM GSTR-9A ANNUAL RETUN FOR COMOSITION DEALER

FORM (FORM GSTR-9A						
(See rule	(See rule 80)						
Annual I	Annual Return (For Composition Taxpayer)						
Pt. I	Basic Details						
1	Financial Year						
2	GSTIN						
3A	Legal Name	<auto></auto>					
3B	Trade Name (if any)	<auto></auto>					
4	Period of compos year (From		during the				
5	Aggregate Turnov Year	er of Previou	ıs Financial				
(Amour	nt in ₹ in all tables)						
Pt. II	Details of outward	l and inward s	upplies decl	ared in retu	rns filed durii	ng the financia	al year
	Description	Turnover	Rate of Tax	Central Tax	State / UT Tax	Integrated tax	Cess
	1	2	3	4	5	6	7
6	Details of Outwar financial year		n which tax	is payable	as declared	in returns file	ed during the
А	Taxable						
В	Exempted, Nil- rated						
С	Total						
7	Details of inward supplies on which tax is payable on reverse charge basis (net of debit/credit notes) declared in returns filed during the financial year						
	Description	Taxable Value			State Tax / UT Tax	Integrated Tax	Cess
	1	2	3		4	5	6

	Inward supplies			
	liable to reverse			
	charge received			
А				
	from registered			
	persons			
	Inward supplies			
	liable to reverse			
В	charge received			
В	from unregistered			
	persons			
С	Import of services			
	Net Tax Payable on			
D	(A), (B) and (C)			
D	above			
	above			
8	Details of other inward suppli	es as declared in returns	filed during the finar	ncial year
	Inward supplies from registered			
Α	persons (other			
	than 7A above)			
В	Import of Goods			
Pt. III	Details of tax paid as declared		e financial year	
9	Description	Total tax payable	Paid	
	1	2	3	
	Integrated Tax			
	Central Tax			
	State/UT Tax			
	Cess			
	Interest			

	Late fee					
	Penalty					
Pt. IV	Particulars of the transactions f September of current	for the previ	ous FY dec	clared in r	eturns of Apı	il to
	FY or upto date of filing of annual	return of pre	vious FY w	hichever is	earlier	
	Description	Turnover	Central Ta x	State Ta x / UT Ta x	Integrate d Tax	Cess
	1	2	3	4	5	6
10	Supplies / tax (outward) declared through Amendments (+) (net of debit notes)					
11	Inward supplies liable to reverse charge declared through Amendments (+) (net of debit notes)					
12	Supplies / tax (outward) reduced through Amendments (-) (net of credit notes)					
13	Inward supplies liable to reverse charge reduced through Amendments (-) (net of credit notes)					
14	Differential tax paid on account o	f declaration	made in 10	, 11, 12 & 1	L3 above	
	Description		Payable		Paid	
	1		2		3	
	Integrated Tax					
	Central Tax					
	State/UT Tax					
	Cess					
	Interest					
Pt. V	Other Information					
15	Particulars of Demands and Refur	nds				

	Descriptio n	Central Ta x	State Ta x / UT Ta x	Integrate d Tax	Cess	Interes t	Penalty	Late Fee / Other s
	1	2	3	4	5	6	7	8
А	Total Refund claimed							
В	Total Refund sanctioned							
С	Total Refund Rejected							
D	Total Refund Pending							
E	Total demand of taxes							
F	Total taxes paid in respect of E above							
G	Total demands pending out of E above							
16	Details of credit reversed or availed							
	Description				Central Ta x	State Ta x / UT Ta x	Integrate d Tax	Cess
	1				2	3	4	5

А	Credit reversed on opting in the composition scheme (-)		
В	Credit availed on opting out of the composition scheme (+)		
17	Late fee payable and paid		
	Description	Payable	Paid
	1	2	3
А	Central Tax		
В	State Tax		

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

Place	Signature
Name of Authorised Signatory	
Date	

Instructions: -

1. The details for the period between July 2017 to March 2018 shall be provided in this return.

Designation / Status

2. Part I consists of basic details of taxpayer. The instructions to fill Part I are as follows:

Table	Instructions
No.	
5	Aggregate turnover for the previous financial year is the turnover of the
	financial year previous to the year for which the return is being filed. For
	example for the annual return for FY 2017-18, the aggregate turnover of FY
	2016-17 shall be entered into this table. It is the sum total of turnover of all
	taxpayers registered on the same PAN.

3. Part II consists of the details of all outward and inward supplies in the financial year for which the annual return is filed. The instructions to fill Part II are as follows:

Table	Instructions
No.	
6A	Aggregate value of all outward supplies net of debit notes / credit notes, net
	of advances and net of goods returned for the entire financial year shall be
	declared here. Table 6 and Table 7 of FORM GSTR-4 may be used for filling
	up these details.
6B	Aggregate value of exempted, Nil Rated and Non-GST supplies shall be
	declared here.

7A	Aggregate value of all inward supplies received from registered persons on
	which tax is payable on reverse charge basis shall be declared here. Table
	4B, Table 5 and Table 8A of FORM GSTR-4 may be used for filling up these
	details.
7B	Aggregate value of all inward supplies received from unregistered persons
	(other than import of services) on which tax is payable on reverse charge
	basis shall be declared here. Table 4C, Table 5 and Table 8A of FORM GSTR-
	4 may be used for filling up these details.
7C	Aggregate value of all services imported during the financial year shall be
	declared here. Table 4D and Table 5 of FORM GSTR-4 may be used for filling
	up these details.
8A	Aggregate value of all inward supplies received from registered persons on
	which tax is payable by the supplier shall be declared here. Table 4A and
	Table 5 of FORM GSTR-4 may be used for filling up these details.
8B	Aggregate value of all goods imported during the financial year shall be
	declared here.

4. Part IV consists of the details of amendments made for the supplies of the previous financial year in the returns of April to September of the current FY or date of filing of Annual Return for previous financial year (for example in the annual return for the FY 2017-18, the transactions declared in April to September 2018 for the FY 2017-18 shall be declared), whichever is earlier. The instructions to fill Part V are as follows:

Table No.	Instructions
10,11,12,13 and 14	Details of additions or amendments to any of the supplies already declared in the returns of the previous financial year but such amendments were furnished in Table 5 (relating to inward supplies) or Table 7 (relating to outward supplies) of FORM GSTR- 4 of April to September of the current financial year or upto the date of filing of
	Annual Return for the previous financial year, whichever is earlier shall be declared here.

5. Part V consists of details of other information. The instruction to fill Part V are as follows:

Table	Instructions
No.	
15A,	Aggregate value of refunds claimed, sanctioned, rejected and pending for
15B,	processing shall be declared here. Refund claimed will be the aggregate
15C	value of all the refund claims filed in the financial year and will include
and	refunds which have been sanctioned, rejected or are pending for processing.
15D	Refund sanctioned means the aggregate value of all refund sanction orders.
	Refund pending will be the aggregate amount in all refund application for

	which acknowledgement has been received and will exclude provisional
	refunds received. These will not include details of non-GST refund claims.
15E,	Aggregate value of demands of taxes for which an order confirming the
15F and	demand has been issued by the adjudicating authority has been issued shall
15G	be declared here. Aggregate value of taxes paid out of the total value of
	confirmed demand in 15E above shall be declared here. Aggregate value of
	demands pending recovery out of 15E above shall be declared here.
16A	Aggregate value of all credit reversed when a person opts to pay tax under
	the composition scheme shall be declared here. The details furnished in
	FORM ITC-03 may be used for filling up these details.
16B	Aggregate value of all the credit availed when a registered person opts out
	of the composition scheme shall be declared here. The details furnished in
	FORM ITC-01 may be used for filling up these details.
17	Late fee will be payable if annual return is filed after the due date.";

7.2 FORM GSTR-9C RECONCILIATION STATEMENT

[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i)]

Government of India

Ministry of Finance

(Department of Revenue)

Central Board of Indirect Taxes and Customs

Notification No. 49/2018 – Central Tax

New Delhi, the 13th September, 2018

- G.S.R.....(E).- In exercise of the powers conferred by section 164 of the Central Goods and Services Tax

 Act, 2017 (12 of 2017), the Central Government hereby makes the following rules further to

 amend the Central Goods and Services Tax Rules, 2017, namely:-
- (1) These rules may be called the Central Goods and Services Tax (Tenth Amendment) Rules,
 2018.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the FORMS to the Central Goods and Services Tax Rules, 2017, after **FORM GSTR9A**, the following shall be inserted, namely:-

"FORM GSTR-9C

See rule 80(3)

PART – A - Reconciliation Statement

Pt. I	Basic Details					
	Financial					
1	Year					
2	GSTIN					
ЗА	Legal Name	< Auto>				

	Trade Name	9						
3B	(if any)	<auto< td=""><td>></td><td></td><td></td><td></td></auto<>	>					
4	Are y	ou liable t	iable to audit under any Act? < <please specify="">></please>					
Pt. II	Reconci	iliation of	turnovei	r declared in audited Annual Financial Statement with tu	nover	declared		
5	Reconci	iliation of	Gross Tu	ırnover				
	Turnover (including exports) as per audited financial statements for the State / UT (For multi-GSTIN							
А	same PAN the turnover shall be derived from the audited Annual Financial Statement)							
В	Unbilled revenue at the beginning of Financial Year							
С	Unadjusted advances at the end of the Financial Year							
	eason 2	eason 2 <text>></text>						
	eason 3	<te< td=""><td>ext>></td><td></td><td></td><td></td></te<>	ext>>					
	ditional	amount pa	yable bu	ut not paid (due to reasons specified under Tables				
	8 and 10 a	above)						
	be paid through Cash							
	exable excription Value							
	6							
	2%							
			D	Deemed Supply under Schedule I	(+)			
	Credit Notes issued after the end of the financial year but reflected in the annual return (+)							
	F Trade Discounts accounted for in the audited Annual (+)							
				Financial Statement but are not permissible under GST				
			G	Turnover from April 2017 to June 2017	(-)			
			Н	Unbilled revenue at the end of Financial Year	(-)			

		T					
			١,	Unadjusted Advances at the beginning of the Financial			
			'	Year	(-)		
			J	Credit notes accounted for in the audited Annual Financial Statement but are not permissible under GST	(-)		
			К	Adjustments on account of supply of goods by SEZ units to DTA Units	(-)		
			L	Turnover for the period under composition scheme	(-)		
			M	Adjustments in turnover under section 15 and rules thereunder	(+/-)		
			N	Adjustments in turnover due to foreign exchange fluctuations	(+/-		
	О				(+/-		
				Adjustments in turnover due to reasons not listed above)			
			Р	Annual turnover after adjustments as above		<auto></auto>	
			Q	Turnover as declared in Annual Return (GSTR9)			
			R	Un-Reconciled turnover (Q - P)		AT1	
			6	Reasons for Un - Reconciled difference in Annual Gross	Turno	ver	
			Α	Reason 1 < <text>></text>			
			В	Reason 2 < <text>></text>			
			С	Reason 3 < <text>></text>			
			7	Reconciliation of Taxable Turnover			
						<auto< td=""></auto<>	
			А	Annual turnover after adjustments (from 5P above)		>	
			В	Value of Exempted, Nil Rated, Non-GST supplies, No-S turnover	Supply		
			С	Zero rated supplies without payment of tax			
			D E	Supplies on which tax is to be paid by the recipient on reverse charge basis			
			F	Taxable turnover as per adjustments above (A-B-C-D)			
				Taxable turnover as per liability declared in Annual Retu (GSTR9)	rn		
			G	Unreconciled taxable turnover (F-E)		AT 2	

	0	Possons for	Reasons for Un - Reconciled difference in taxable turnover						
	8		on - Recor			table turno	vei		
	A	Reason 1		< <text></text>					
	В	Reason 2							
	С	Reason 3	Reason 3 < <text>> Reconciliation of tax paid</text>						
	Pt. III	Reconciliatio							
	9	Reconciliatio	econciliation of rate wise liability and amount payable						
			Tax payable						
		Description	Taxable '	Value	Central tax	State tax / UT tax	Integrated Tax		
		1	2		3	4	5		
	,								
	АВ	5%							
		5% (RC)							
	С	12%							
	D	12% (RC)							
	E	18%							
	F	18% (RC)							
	G	28%							
	Н	28% (RC)							
	ı	3%							
	J	0.25%							
	К	0.10%							
	L	Interest							
	М	Late Fee							
	N	Penalty							
	0	Others							
	Р	Total amoun tables abo		id as per	<auto></auto>	<auto></auto>	<auto></auto>		
	Q R	Total amount Annual Re							
		Un-reconcile	d payment	t of amour	nt		PT 1		

B Reason 1	< <text>></text>
	t Tax Credit (ITC)

12	Reconciliation of Net				
	ITC availed as per aud State/ UT (For multi- be derived from book				
	ITC booked in earlier F				
	Financial Year	(+)			
	ITC booked in current subsequent Financial	(-)			
	ITC availed as per au account	oks of	<auto></auto>		
	ITC claimed in Annual	Return (GSTR9)			
	Un-reconciled ITC		ITC 1		
13	Reasons for un-reconciled difference in ITC				
Α	Reason 1	< <text>></text>			
В	Reason 2	< <text>></text>			
С	Reason 3	< <text>></text>			

14		declared in Annual		with ITC availed on ks of account
	Description	Value	Amount of Total ITC	Amount of eligible ITC availed
	1	2	3	4
Α	Purchases			
В	Freight / Carriage			
С	Power and Fuel			
D	Imported goods			
E	(Including received from SEZs)			
_	Rent and Insurance			
F G	Goods lost, stolen, destroyed, written			
	off or disposed of by way of gift or free samples			
	Royalties			
	Employees' Cost			
_	(Salaries, wages, Bonus etc.)			
-	Conveyance charges			
Н	Bank Charges			
I	Entertainment charges			
K L	Stationery Expenses (including postage etc.)			
М	Repair and Maintenance			
N	Other Miscellaneous expenses			
·				1
ОР	Capital goods			

	Any other ex	pense 1							
Q	Any other ex	pense 2	pense 2						
R	Total amoun	t of eligibl	of eligible ITC availed < <auto>></auto>						
S	ITC claimed i	n Annual	Return (G	STR9)					
Т	Un-reconcile	d ITC				ITC 2			
15	Reasons for	un - recor	ciled diff	erence in IT	С				
А	Reason 1		< <tex< td=""><td>t>></td><td></td><td></td><td></td></tex<>	t>>					
	Reason 2		< <tex< td=""><td>t>></td><td></td><td></td><td></td></tex<>	t>>					
	Reason 3		< <tex< td=""><td>t>></td><td></td><td></td><td></td></tex<>	t>>					
16	Tax payable 15 above)	on un-red	on un-reconciled difference in ITC (due to reasons specified in 13 and						
	Description Amount Payable								
	Central Tax State/UT Tax								
	Integrated Tax								
	Cess								
	Interest								
	Penalty								
Pt. V	Auditor's red	commend	ation on	additional Li	ability due	to non-reconci	liation		
				To be pai	d through	Cash			
	Description	Value		Central tax	State tax / UT tax	Integrated tax	Cess, if applicabl		
	1	2		3	4	5	6		
	5%								
	12%								
	18%								
	28%								
	3%								
	0.25%								

0.10%			
Input Tax Credit			
Interest			
Late Fee			
Penalty			
Any other amount paid for supplies			
not included			
in Annual Return			
(GSTR 9)			
Erroneous refund to be paid back			
Outstanding demands to be settled			
Other (Pl. specify)			

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from. **(Signature and stamp/Seal of the Auditor)

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м	a	$c\epsilon$	۸.			

	Name of the signatory
	Membership No
	Date:
	Full address
Instr	uctions: –
1.	Terms used:
(a) G	STIN: Goods and Services Tax Identification Number
2.	The details for the period between July 2017 to March 2018 are to be provided in this statement
	for the financial year 2017-18. The reconciliation statement is to be filed for every GSTIN
	separately.
3.	The reference to current financial year in this statement is the financial year for which the
	reconciliation statement is being filed for.
4.	Part II consists of reconciliation of the annual turnover declared in the audited Annual Financial
	Statement with the turnover as declared in the Annual Return furnished in FORM GSTR-9 for this
	GSTIN. The instructions to fill this part are as follows :-
	Table No. Instructions

5A	The turnover as per the audited Annual Financial Statement shall be declared
	here. There may be cases where multiple GSTINs (State-wise) registrations
	exist on the same PAN. This is common for persons / entities with presence
	over multiple States. Such persons / entities, will have to internally derive
	their GSTIN wise turnover and declare the same here. This shall include
	export turnover (if any). It may be noted that reference to audited Annual
	Financial Statement includes reference to books of accounts in case of
	persons / entities having presence over multiple States.
5B	Unbilled revenue which was recorded in the books of accounts on the basis
	of accrual system of accounting in the last financial year and was carried
	forward to the current financial year shall be declared here. In other words,
	when GST is payable during the financial year on such revenue (which was
	recognized earlier), the value of such revenue shall be declared here.
	(For example, if rupees Ten Crores of unbilled revenue existed for the
	financial year 2016-17, and during the current financial year, GST was paid
	on rupees Four Crores of such revenue, then value of rupees Four Crores
	rupees shall be declared here)
5C	Value of all advances for which GST has been paid but the same has not been
	recognized as revenue in the audited Annual Financial Statement shall be
	declared here.
5D	Aggregate value of deemed supplies under Schedule I of the CGST Act, 2017
	shall be declared here. Any deemed supply which is already part of the

	turnover in the audited Annual Financial Statement is not required to be
	included here.
5E	Aggregate value of credit notes which were issued after 31st of March for any

supply accounted in the current financial year but such credit notes were
reflected in the annual return (GSTR-9)shall be declared here.
Trade discounts which are accounted for in the audited Annual Financial
Statement but on which GST was leviable(being not permissible) shall be
declared here.
Turnover included in the audited Annual Financial Statement for April 2017
to June 2017 shall be declared here.
Unbilled revenue which was recorded in the books of accounts on the basis
of accrual system of accounting during the current financial year but GST was
not payable on such revenue in the same financial year shall be declared
here.
Value of all advances for which GST has not been paid but the same has been
recognized as revenue in the audited Annual Financial Statement shall be
declared here.
Aggregate value of credit notes which have been accounted for in the audited
Annual Financial Statement but were not admissible under Section 34 of the
CGST Act shall be declared here.

5K	Aggregate value of all goods supplied by SEZs to DTA units for which the DTA
	units have filed bill of entry shall be declared here.
5L	There may be cases where registered persons might have opted out of the
	composition scheme during the current financial year. Their turnover as per
	the audited Annual Financial Statement would include turnover both as
	composition taxpayer as well as normal taxpayer. Therefore, the turnover
	for which GST was paid under the composition scheme shall be declared
	here.
5M	There may be cases where the taxable value and the invoice value differ due
	to valuation principles under section 15 of the CGST Act, 2017 and rules
	thereunder. Therefore, any difference between the turnover reported in the
	Annual Return (GSTR 9) and turnover reported in the audited Annual
	Financial Statement due to difference in valuation of supplies shall be
	declared here.
5N	Any difference between the turnover reported in the Annual Return (GSTR9)
	and turnover reported in the audited Annual Financial Statement due to
	foreign exchange fluctuations shall be declared here.
50	Any difference between the turnover reported in the Annual Return (GSTR9)
	and turnover reported in the audited Annual Financial Statement due to
	reasons not listed above shall be declared here.
5Q	Annual turnover as declared in the Annual Return (GSTR 9) shall be declared
	here. This turnover may be derived from Sr. No. 5N, 10 and 11 of Annual

	Return (GSTR 9).
6	Reasons for non-reconciliation between the annual turnover declared in the
	audited Annual Financial Statement and turnover as declared in the Annual
	Return (GSTR 9) shall be specified here.
7	The table provides for reconciliation of taxable turnover from the audited
	annual turnover after adjustments with the taxable turnover declared in
	annual return (GSTR-9).
7A	Annual turnover as derived in Table 5P above would be auto-populated here.
7B	Value of exempted, nil rated, non-GST and no-supply turnover shall be
	declared here. This shall be reported net of credit notes, debit notes and
	amendments if any.
7C	Value of zero rated supplies (including supplies to SEZs) on which tax is not
	paid shall be declared here. This shall be reported net of credit notes, debit
	notes and amendments if any.
7D	Value of reverse charge supplies on which tax is to be paid by the recipient
	shall be declared here. This shall be reported net of credit notes, debit notes
	and amendments if any.
7E	The taxable turnover is derived as the difference between the annual
	turnover after adjustments declared in Table 7A above and the sum of all
	supplies (exempted, non-GST, reverse charge etc.) declared in Table 7B, 7C
	and 7D above.

7F	Taxable turnover as declared in Table 4N of the Annual Return (GSTR9) shall
	be declared here.
8	Reasons for non-reconciliation between adjusted annual taxable turnover as
	derived from Table 7E above and the taxable turnover declared in Table 7F
	shall be specified here.

5. Part III consists of reconciliation of the tax payable as per declaration in the reconciliation statement and the actual tax paid as declared in Annual Return (GSTR9). The instructions to fill this part are as follows:-

Table	Instructions
No.	
9	The table provides for reconciliation of tax paid as per reconciliation
	statement and amount of tax paid as declared in Annual Return (GSTR 9).
	Under the head labelled $-RC\ $, supplies where tax was paid on reverse
	charge basis by the recipient (i.e. the person for whom reconciliation
	statement has been prepared) shall be declared.
9P	The total amount to be paid as per liability declared in Table 9A to 9O is auto
	populated here.
9Q	The amount payable as declared in Table 9 of the Annual Return (GSTR9) shall
	be declared here. It should also contain any differential tax paid on Table 10
	or 11 of the Annual Return (GSTR9).

10	Reasons for non-reconciliation between payable / liability declared in Table
	9P above and the amount payable in Table 9Q shall be specified here.
11	Any amount which is payable due to reasons specified under Table 6, 8 and
	10 above shall be declared here.

6. Part IV consists of reconciliation of Input Tax Credit (ITC). The instructions to fill Part IV are as under:-

Table No.	Instructions
12A	ITC availed (after reversals) as per the audited Annual Financial Statement shall
	be declared here. There may be cases where multiple GSTINs (Statewise)
	registrations exist on the same PAN. This is common for persons / entities
	with presence over multiple States. Such persons / entities, will have to
	internally derive their ITC for each individual GSTIN and declare the same
	here. It may be noted that reference to audited Annual Financial Statement
	includes reference to books of accounts in case of persons / entities having
	presence over multiple States.
12B	Any ITC which was booked in the audited Annual Financial Statement of earlier
	financial year(s)but availed in the ITC ledger in the financial yearfor which
	the reconciliation statement is being filed for shall be declared here. This
	shall include transitional credit which was booked in earlier years but availed
	duringFinancial Year 2017-18.

12C	Any ITC which has been booked in the audited Annual Financial Statement of the current financial year but the same has not been credited to the ITC ledger for the said financial year shall be declared here.
12D	ITC availed as per audited Annual Financial Statement or books of accounts as derived from values declared in Table 12A, 12B and 12C above will be auto-populated here.
12E	Net ITC available for utilization as declared in Table 7J of Annual Return (GSTR9) shall be declared here.
13	Reasons for non-reconciliation of ITC as per audited Annual Financial Statement or books of account (Table 12D) and the net ITC (Table12E)
	availed in the Annual Return (GSTR9) shall be specified here.
14	This table is for reconciliation of ITC declared in the Annual Return (GSTR9) against the expenses booked in the audited Annual Financial Statement or books of account. The various sub-heads specified under this table are general expenses in the audited Annual Financial Statement or books of account on which ITC may or may not be available. Further, this is only an indicative list of heads under which expenses are generally booked. Taxpayers may add or delete any of these heads but all heads of expenses on which GST has been paid / was payable are to be declared here.
14R	Total ITC declared in Table 14A to 14Q above shall be auto populated here.
145	Net ITC availed as declared in the Annual Return (GSTR9) shall be declared here. Table 7J of the Annual Return (GSTR9) may be used for filing this Table.

15	Reasons for non-reconciliation between ITC availed on the various expenses
	declared in Table 14R and ITC declared in Table 14S shall be specified here.
16	Any amount which is payable due to reasons specified in Table 13 and 15
	above shall be declared here.

- 7. Part V consists of the auditor's recommendation on the additional liability to be discharged by the taxpayer due to non-reconciliation of turnover or non-reconciliation of input tax credit. The auditor shall also recommend if there is any other amount to be paid for supplies not included in the Annual Return. Any refund which has been erroneously taken and shall be paid back to the Government shall also be declared in this table. Lastly, any other outstanding demands which is recommended to be settled by the auditor shall be declared in this Table.
- 8. Towards, the end of the reconciliation statement taxpayers shall be given an option to pay their taxes as recommended by the auditor.

PART – B- CERTIFICATION

I. <u>Certification in cases where the reconciliation statement (FORM GSTR-9C)</u> is drawn up by the person who had conducted the audit:

*	I/we	have	exam	ined	the-
	I / VV C	HAVE	CXAIII		1116

(a) balance sheet as on

(b)	the *profit and loss account/income and expenditure account for the period beginning from
	to ending on, and
(c)	the cash flow statement for the period beginning fromto ending on — attached
	herewith, of M/s(GSTIN).
2.	Based on our audit I/we report that the said registered person—
*has	maintained the books of accounts, records and documents as required by the
	IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder
*has	not maintained the following accounts/records/documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder:
1.	
2.	
3.	
3.	(a) *I/we report the following observations/ comments / discrepancies / inconsistencies; if any:
3. (b)	*I/we further report that, -
(A)	*I/we have obtained all the information and explanations which, to the best of *my/our
	knowledge and belief, were necessary for the purpose of the audit/information and explanations
	which, to the best of *my/our knowledge and belief, were necessary for the purpose of the audit

were not provided/partially provided to us.

(B)	In *my/our opinion, proper books of account *have/have not been kept by the registered person
	so far as appears from*my/ our examination of the books.
(C)	I/we certify that the balance sheet, the *profit and loss/income and expenditure account and the
	cash flow Statement are *in agreement/not in agreement with the books of account maintained
	at the Principal place of business atand **
	additional place of business within the State.
4.	The documents required to be furnished under section 35 (5) of the CGST Act and Reconciliation
	Statement required to be furnished under section 44(2) of the CGST Act is annexed herewith in
	Form No. GSTR-9C.
5.	In *my/our opinion and to the best of *my/our information and according to explanations given
	to *me/us, the particulars given in the said Form No.GSTR-9C are true and correct subject to
	following observations/qualifications, if any:
(a)	
(b)	
(c)	
**(Si	ignature and stamp/Seal of the Auditor)
Place	e:
Nam	e of the signatory

Men	nbership No
Date	:
Full a	address
II. <u>Ce</u>	ertification in cases where the reconciliation statement (FORM GSTR-9C) is drawn up by a person
	other than the person who had conducted the audit of the accounts:
*I/w	e report that the audit of the books of accounts and the financial statements of M/s.
	(full name and address of auditor along with status), bearing
	membership number in pursuance of the provisions of theAct, and *I/we
	annex hereto a copy of their audit report dated along with a copy of each of
	:-
(a)	balance sheet as on
(b)	the *profit and loss account/income and expenditure account for the period beginning from
	to ending on,
(c)	the cash flow statement for the period beginning fromto ending on, and
(d)	documents declared by the said Act to be part of, or annexed to, the *profit and loss
	account/income and expenditure account and balance sheet.
2.	I/we report that the said registered person—
*has	maintained the books of accounts, records and documents as required by the
IGST	/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder

*has	not maintained the following accounts/records/documents as required by the
	IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder:
1.	
2.	
3.	
3.	The documents required to be furnished under section 35 (5) of the CGST Act and Reconciliation
	Statement required to be furnished under section 44(2) of the CGST Act is annexed herewith in
	Form No.GSTR-9C.
4.	In *my/our opinion and to the best of *my/our information and according to examination of
	books of account including other relevant documents and explanations given to *me/us, the
	particulars given in the said Form No.9C are true and correct subject to the following
	observations/qualifications, if any:
(a)	
(b)	
(c)	
**(Siį	gnature and stamp/Seal of the Auditor)
Place	:
Name	e of the signatory
Mem	hershin No

Date:
Full address .
[F. No. 349/58/2017-GST (Pt.)]
(Gunjan Kumar Verma)
Under Secretary to the Government of India
Note:- The principal rules were published in the Gazette of India, Extraordinary, Part II,
Section 3, Sub-section (i) vide notification No. 3/2017-Central Tax, dated the 19 th June, 2017, published

vide number G.S.R 610 (E), dated the 19th June, 2017 and last amended vide notification No.

48/2018-Central Tax, dated the 10th September, 2018, published vide number G.S.R 859 (E),

dated the 10th September, 2018.